

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

INDEX SHEET

TA 49/83 W.P. NO. 8664/83

CAUSE TITLE OF

NAME OF THE PARTIES Mathura玻璃

..... Applicant

Versus

..... O.O. I. Law

..... Respondent

Part A, B & C

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided) *Dealt and destroyed*

Recharged Dated. 26-3-12.

Counter Signed.....



Section Officer / In charge

Signature of the
Dealing Assistant

(3)

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 3667

of 1983

vs.

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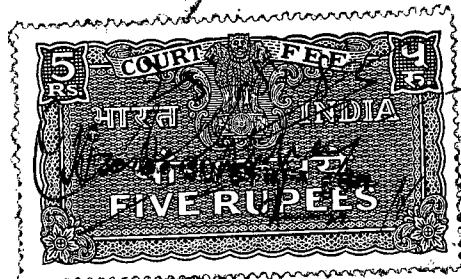
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78

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
19-1-87	Hon. U.C.S.J. Hon. P. Doyal J. <i>Q.D.</i> 19-1-87	fo
	Hon. U.C.S.J. Hon. P. Doyal J.	
	<i>Counter-official letter</i> been filed today. Keep it on record. Before one of us countersign the above order, the learned counsel appeared and stated the in view of Section 20 of the Central Administrative Tribunal Act, the case is cognizable by the Central Administrative Tribunal. The file of this case be transferred to Allahabad accordingly.	
		On 19-1-87

Se

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

C.M. An. No. 768 of 83.



14-5-1983
In re: 3664
Writ Pet. No. of 1983.

Kathura Prasad

----Petitioner.

Versus

Union of India and others

----Opp-parties.

Application for stay.

The petitioner-applicant most respectfully begs to state as under:-

That for the reasons contained in the accompanying affidavit it would be expedient in the interest of justice that this Hon'ble Court be graciously pleased to stay the operation of the orders contained in Annexure no.12.

Wherefore it is most humbly prayed that the impugned order contained in Annexure no.12 be kindly stayed.

Lucknow, dated
25.5.83


(Haider Abbas)
Advocate,
Counsel for the petitioner.

Service - BENCH MATTER.

816.
anthon 15.5ha Cos 86

Writ petition no.3664 of 1983.

Service Bench Matter.



Mathura
~~Mathur~~ Prasad

..... Petitioner.

Versus

Union

Union of India and others

..... Respondents.

The humble petitioner, named above begs to submit as under:-

1. That the petitioner had filed the above noted writ petition in which no orders have been passed, in view of the creation of the administrative tribunal under Act no.13 of 1985 all the writs of service matter s are pending without any further proceedings.
2. That the petitioner is on the verge of retirement on 31.5.88 and will be deprived off his all legitimate rights and claims, if the matter is not decided immediately In these circumstances the petitioner as no other alternative but to withdraw the above noted writ petition and to file a fresh claim petition before the central administrative tribunal bench at Allahabad after withdrawing the above noted writ petition.

Wherefore, it is prayed that your lordship may be pleased to allow the petitioner to withdraw the above noted writ petition to enable the petitioner to file a fresh claim before the administrative Tribunal at Allahabad.

Dated 8.12.86

Counsel for the
petitioner.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW

WRIT PETITION NO. 3664 OF 1983

(Dmp = 35)
Ref. = 65
RS/1001

Raw
25-5-83

MATHURA PRASAD, aged about 53 years, son

Sri Ram Gopal, Circle Complaint Officer,
Master General Office, Lucknow.

• • • • Pet.

versus

1. UNION OF INDIA, through Secretary, Ministry of Communication, Government of India, New Delhi.
2. Director General Post and Telegraph, New Delhi.
3. Post Master General, U.P. Circle, Lucknow.
4. Director Postal Services, Lucknow Region, Office of the Post Master General, U.P. Circle, Lucknow.
5. Shri Shanti Dev, Senior Superintendent of Post Offices, Bareilly.
6. Shri H. Venkata C/o Post Master General, Karnataka Circle, Bangalore.
7. Shri K. Kaliappan, C/o Post Master General, Tamilnadu Circle, Madras.
8. Shri O.G. Koli, C/o Post Master General, Maharashtra Circle, Bombay.

Mathura Prasad

..2..

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3

आदेश की क्रम संख्या
और तारीख
Serial Number of
order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो
Brief order, mentioning reference, if necessary

पालित कैसे हुआ और पालन
करने की तारीख
How complied with and
date of compliance

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 49 of 1987

APPELLANT
APPLICANT

DEFENDANT
RESPONDENT

Madhava Parasuram

VERSUS
Union of India

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
	<p><u>OR</u></p> <p>Due to shortage of 8 P. Stamps the notices may be issued in ordinary deck.</p> <p><u>Alomide</u> <u>20/9/87</u> <u>RS to V.C.</u></p>	<p><u>OR</u> Notice issued of 28/9/87</p> <p>This file has been recd. on 20th April 19 Case is not admin'd. Case was dis- missed on 19-1- Counter filed No 24 order file Submitted Notices were issued both the parts on 20.9.87. Notice of O.P. No 44 has been return back with remark Submitted for order</p>

9. Shri R. Shankaran, C/o Post Master General,
Tamilnadu Circle, Madras.

10. Shri V.M. Gupta, C/o Postal Staff College, Delhi.

11. Shri B.N. Joshi, Assistant Post Master General (P)
C/o Post Master General, U.P. Circle, Lucknow.

12. Shri R.K. Jain, Senior Superintendent of Post
Offices, Ghaziabad.

13. Shri B.A. Chauhan, C/o Post Master General,
Maharashtra Circle, Bombay.

14. Shri M.L. Bhargava, C/o Post Master General,
N.W. Circle, Ambala.

15. Shri K. Adiseshan, C/o Post Master General,
Karnataka Circle, Bangalore.

16. Shri B.C. Joshi, Assistant Post Master General (SB)
C/o Post Master General, U.P. Circle, Lucknow.

17. Shri L.B. Khare, Senior Superintendent, Railway
Mail Services, A. Dn. Allahabad.

18. Shri K.S. Ranganathan, C/o Post Master General,
Tamilnadu Circle, Madras.

19. Shri R. Krishan, C/o Post Master General, Tamilnadu
Circle, Madras.

20. Shri K. Raghunathan, C/o Post Master General,
Tamilnadu Circle, Madras.

21. Shri L.B. Asthana, Senior Superintendent of
Postal Services, Mathura.

22. Shri K. Vishwanathan, C/o Post Master General,
Tamilnadu Circle, Madras.

23. Shri P.S. Ramchandra Murthy, C/o Post Master
General, Andhra Pradesh Circle, Hyderabad.

24. Shri C.S. Surve, C/o Post Master General,
Maharashtra Circle, Bombay.

Nathura Prasad

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE

7049/87 OF 190

Name of the Parties

M. Pd.

Versus

Union of India

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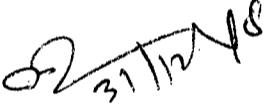
CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

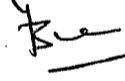
FORM OF INDEX

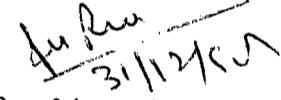
~~D.A./T.A./R.A./C.C.P./~~ No. 49/1987
Mathura Pd. vs. U.C.I.Am. (W.P.M. 3664/83)

PART - I

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D.Y. Registrat


Supervising Officer


Dealing Clerk
31/12/85

Note :- If any original document is on record - Details.

NIL

Dealing Clerk

V.K. Mishra

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 3664 OF 1983

3664

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Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

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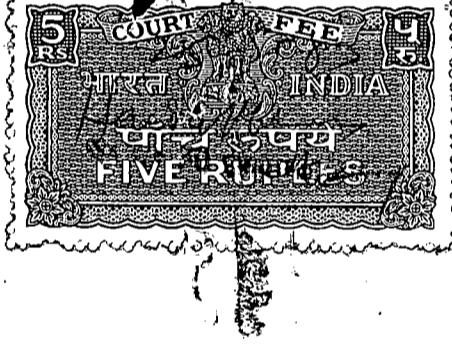
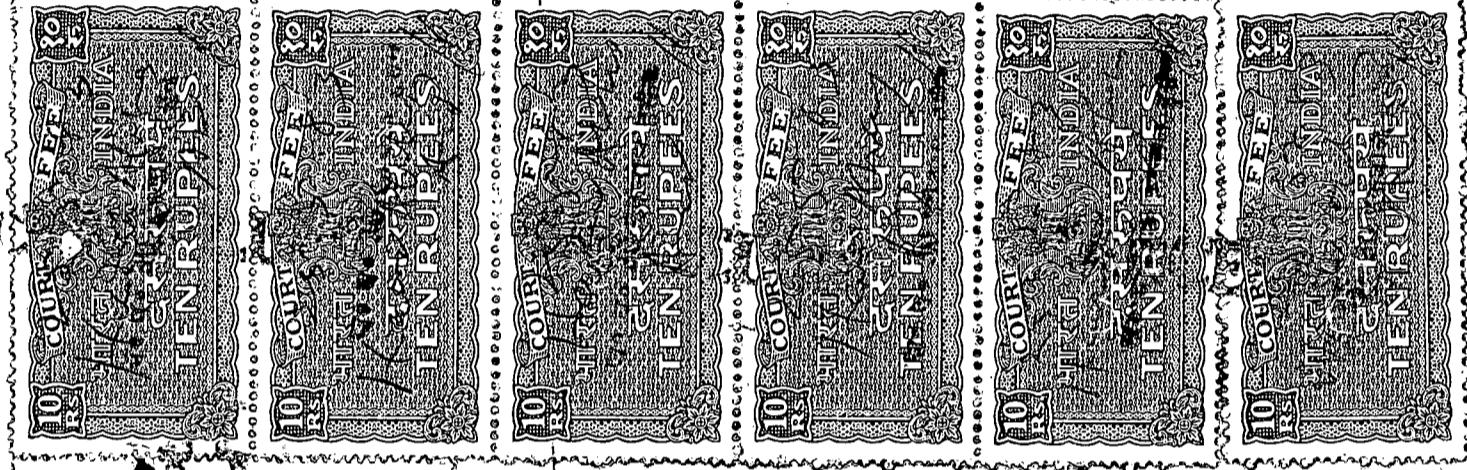
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Dated: Lucknow
May 25, 1983

Counsel for the petitioner

INDIA COURT FEE

35Rs.



In the Hon'ble High Court of Judicature at
Aligarh, Allahabad, Benaras, Lucknow.

Ref. No.

Ms. 3

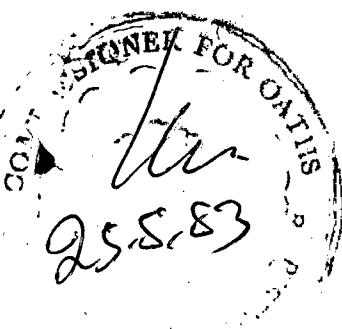
MATHURA PRASAD . . . Petitioner

Union of INDIA & OTHERS.

H. J. G. W.
Court
Counsel for the Petitioners

25. Shri V.N. Kapoor, Senior Superintendent, R.M.S., K.P. Dn. Kanpur.
26. Sri C.V. Balasubramanian, C/o Post Master General, Tamilnadu Circle, Madras.
27. Shri B. Ramachandran, C/o Post Master General, Karnataka Circle, Bangalore.
28. Shri R.S. Venkateswaran, C/o Post Master General, Karnataka Circle, Bangalore.
29. Sri R. Ganapathy, C/o Post Master General, Tamilnadu Circle, Madras.
30. Sri Kundanlal Sharma, C/o D.G. P&T., New Delhi.
31. Sri K. Ranga Rao, C/o Post Master General, Tamilnadu Circle, Madras.
32. Shri P. Balakrishnan, C/o Post Master General, Kerala Circle, Trivandrum.
33. Sri V.S. Kinge, C/o Post Master General, Maharashtra Circle, Bombay.
34. Shri T.S. Narsimhachar, C/o Post Master General, Karnataka Circle, Bangalore.
35. Shri K.S. Chauhan, C/o D.G. P&T, New Delhi.
36. Sri S.K. Sachdeva, P.T.T.C. Saharanpur
37. Sri A.V. Kurhi Ahmed, C/o Post Master General, Kerala Circle, Trivandrum.
38. Sri O.N. Srivastava, Asstt. Post Master General (PLI), C/o Post Master General, U.P. Circle, Lucknow.
39. Sri Mool Chand, C/o Post Master General, Delhi Circle, Delhi.
40. Shri P.A. Subramanian, C/o Post Master General, Tamilnadu Circle Madras.
41. Sri Sant Lal, C/o Post Master General, Delhi Circle, Delhi.
42. Sri O.P. Bhojgi, C/o Post Master General, New

Notices issued



43. Shri P. Unnikrishnan, C/o Post Master General, Kerala Circle, Trivandrum.
44. Sri B. Datta Moorthy, C/o Post Master General Maharashtra Circle, Bombay.
45. Sri V. Krishnan, C/o Post Master General, Tamilnadu Circle, Madras.
46. Sri L.V. Rao, C/o Post Master General, Maharashtra Circle, Bombay.
47. Shri B.J. Vasavada, C/o Post Master General, Gujrat Circle, Ahmadabad.
48. Sri T.V. Narayan Swamy, P.T.C. Vadodara.

.... Opp. Parties.

WRIT PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA

To

The Hon'ble Chief Justice
and His Companion Judges
of the Hon'ble High Court of
Judicature at Allahabad,
Lucknow Bench, Lucknow.

The petitioner above named most respectfully
showth:-

1. That in the year 1953, the petitioner was appointed as a Clerk in the Postal Services, U.P. Circle. In the year 1959, he was promoted as Inspector Post Offices. In the year 1967 the petitioner was promoted as Post Master, Head Post Office, Etah. In the year 1976, he was promoted as Assistant Superintendent, Post Offices, Kanpur.

2. That on 27.4.1979, the petitioner was promoted to Postal Superintendent Service

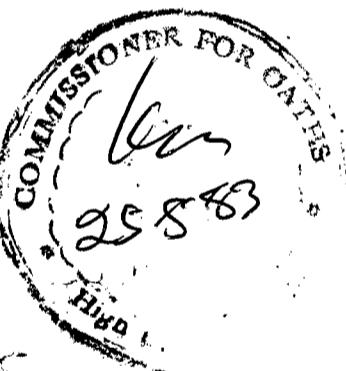
Nathuram rased

Group 'B' vide Post and Telegraph Board, New Delhi vide order No. A-3204/9/79-SPG. The name of the petitioner was mentioned at serial No. 150 of the seniority list issued by P&T Board order No. A-3204/9/79-SPG on 27.4.1979. A true copy of the seniority list dated 27.4.1979 issued by P&T Board is annexed ~~✓~~ with the affidavit forming part of this writ petition as Annexure 1.

3. That in accordance with the said order, the petitioner was posted to U.P. Circle.

4. That on 24.7.1979, after the aforesaid promotion the petitioner was posted as Superintendent of Post Offices, Budaun Division Vice P.M.G., U.P. Circle Memo No. STA/256-SA/79/1, and worked as such from 4.9.1979 to 16.12.1979.

5. That on 6.10.1979, the petitioner was again promoted on circle basis to the Junior scale of group 'A' service vide PMG U.P. memo No. STA/255-SA/79/1 and worked as such in various capacities i.e. senior Superintendent of Post Offices, Saharanpur with effect from 17.12.1979 to 23.7.1980, Circle Complaint Officer, Office of P.M.G. ^{U.P.} Circle, with effect from 27.7.1980 to 8.9.1980, Senior Superintendent of Post Offices, Moradabad Division (in Senior Scale of Group 'A' Service) with effect from 9.9.1980 to 15.10.1980, Circle complaint Officer, Office of P.M.G. U.P. Circle with effect from 16.10.1980 to 31.10.1980, Senior Superintendent of Post Offices, Lucknow Division with effect from 1.11.1980 to 20.5.1981.



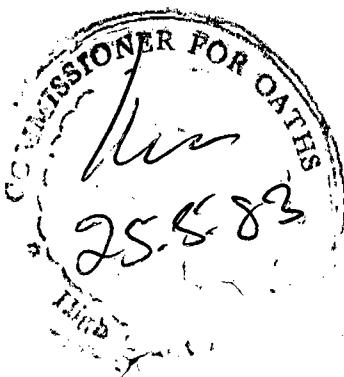
Nathuram Prasad

Circle Complaint Officer, Office of P.M.G. U.P. Circle with effect from 31.5.1981, till this date. A Photostat copy of the order dated 6.10.1979 vide memo No. STA/255XA/79/1 issued by Director Postal Services, Lucknow Region, is annexed with the affidavit forming part of this writ Petition as Annexure No. 2.

5. That on 8.7.1981, 14.7.1981, 24.7.1981, 7.8.1981, 1.12.1981, 15.12.1981, vide P.M.G. U.P. Memo No. STA/255 XA/81/1 and on 26.6.1982 and 27.11.1982 vide P.M.G. U.P. Memo No. STA/255-XA/82/1 promotions to Senior Scale of Group 'A' Services on Circle Basis were ordered to be made on adhoc basis by the orders of Post Master General.

6. That the petitioner, had already worked on adhoc basis in senior Scale Group 'A' services at Moradabad Division during the most crucial moments when no officer was ready to work there due to the large scale communal disturbances and the entire postal services were disturbed and disrupted due to the communal voilance, but due to the tireless efforts of the petitioner, the Communication channels were restored to the great satisfaction of the public as well as the Government. But inspite of this the claim and the seniority of the petitioner was totally brushed aside and his juniors i.e. Shri Shanti Deo, Opposite Party No.5, G.R. Kardam (Retired from Service) Sri D.N. Joshi, Opposite party No.11, R.K. Jain Opposite party No. 12 and S.C. Verma, B.C. Joshi Opposite party No. 16, L.B. Khare, Opposite party No.17 L.B. Asthana, Opposite party No. 21, V.N. Kapoor Opposite party No. 25, O.N. Srivastava, Opposite party No. 38, M.N. Sinha (Retired from service), R.S.

Nathuram



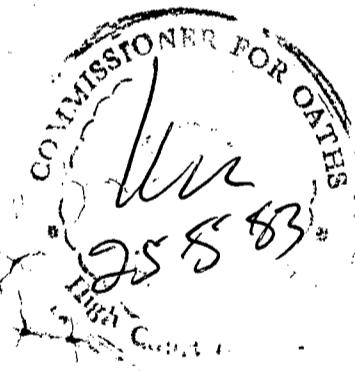
Srivastava, O.P. Bhargava, Amrit Singh, M. Das, and Sri M.L. Kureel, whose names find mention in the seniority list at serial No. 151, 153, 162, 163, 165 168, 170, 175, 180, 200, 214, 219, 222, 224, 234 and 248 respectively, were promoted to Senior Scale Group 'A' Services on Circle Basis. The true copies of the aforesaid orders dated 8.7.81, 14.7.1981, 24.7.81, 7.8.81, 1.12.81, 15.12.81, 26.6.82 and 27.11.82 passed by the Post Master General, Lucknow are annexed with this ~~document~~ affidavit forming part of the writ petition as Annexure No. 3 to 10.

7. That on 10.7.1981, the petitioner submitted a representation to the Post Master General, U.P. Circle Lucknow, against the injustices meted out to him while promoting his juniors to the Senior Time Scale of Postal Services, Group 'A' and ignoring the claim of the petitioner for the said Scale but in vain. A true copy of the representation dated 10.7.1981 is annexed with the affidavit forming part of the writ petition as Annexure No. 11.

8. That on 2.5.1983, vide P&T Directorate New Delhi order No. 416/83-SPG(B), promotions were again made from the Postal Superintendent Services Group 'B' to Junior Time Scale of Indian Postal Services Group 'A' on regular basis until further orders. A true copy of the order dated 2.5.1983 issued by Assistant Director General (SPG) on behalf of P&T Directorate, New Delhi is annexed with the affidavit forming part of this writ petition as Annexure No. 12.

9. That from the order mentioned hereinabove

Notarial seal



it is evident that Sarva Sri Shanti Deo Opposite party No. 5, D.N. Joshi Opposite party No.11, R.K. Jain Opposite party No.12, B.C. Joshi Opposite party No. 16, L.B. Khare Opposite party No. 17, L.B. Asthana opposite party No. 21, V.N. Kapoor Opposite party No.25 S.R. ~~gmx~~ Sachdeva opposite party No. 36, O.N. Srivastava, Opposite party No. 38, whose names find place in the seniority list at serial NOS. 151, 162, 163, 168, 170, 175, 180, 195 and 200 who were all juniors to the petitioner, were promoted to officiate in Junior Time Scale of Indian Postal Services Group 'A' on regular basis. The seniority of the petitioner was ignored and discrimination was meted out to him in the matter of promotion.

10. That the above said promotions were made on the basis of seniority in All India basis and there existed no justification for the opposite parties 1 to 4 to have promoted those persons i.e. opposite parties 5 to 48, who are juniors to the petitioner in the seniority list.

National road

12. That the discrimination is glaring and in the instant case denial of equal protection of laws follows from the action of opposite parties No. 1 to 4 and has a direct impact on the fundamental rights of the petitioner i.e. equality before law, or equal protection of law within the meaning of Article 14 and 16 of the Constitution of India.

13. That the impugned order contained in Annexure No. 12 has not been given effect to and opposite parties 5 to 48 have not yet joined the post in their respective circles where they have been promoted.

14. That the impugned orders contained in Annexures 2 to 10 and 12 are arbitrary, discriminatory violative of Article 14 and 16 of the Constitution of India as well as the rules governing the conditions of service of the petitioner are void illegal and unenforceable in law.

15. That having no other efficacious and alternate remedy available, the petitioner invoke the jurisdiction of this Hon'ble Court under Article 226 of the Constitution of India by filing this writ petition on the following amongst others:-

GROUND

1. Because from the seniority list contained in Annexure-1, it is clear that the petitioner is senior to opposite parties No. 5 to 48 and the promotion of opposite parties 5 to 48, contained

Notarial sealed

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contained in Annexures 3 to 10 and 12 amounts to hostile discrimination against the petitioner.

2. Because the impugned order contained in Annexure No. 3 to 10 and 12 are violative of Article 14 and 16 of the Constitution of India.

3. Because there existed no reasonable basis or racial classification by means of which the petitioner could be denied the promotion.

4. Because the petitioner and opposite parties 5 to 48 belong to same cadre or class but while the opposite parties No. 5 to 48 were promoted, the petitioner was denied the promotion without any rational classification because the impugned orders are against the principles of natural justice in as much as the petitioner was not given an opportunity to show cause against the impugned orders.

5. Because the impugned orders are in contravention of the Rules governing the condition of services of the petitioner.

6. Because at any rate the impugned orders have been passed in arbitrary manner and the same are illegal, void and unenforceable in law.

PRAYER

wherefore it is most respectfully
prayed that this Hon'ble Court may be pleased to-

(i) issue a writ in the nature of

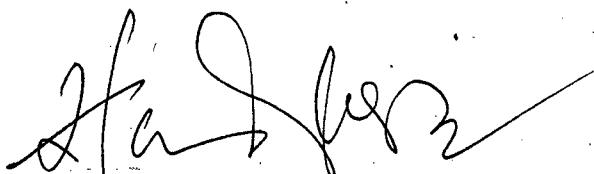
Nathuram Godse

5/20
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certiorari quashing the impugned orders contained in Annexure No. 3 to 10 and 12.

(ii) issue a writ in the nature of mandamus directing ~~the~~ or commanding the opposite parties 1 to 4 to promote the petitioner to Senior Time scale of Indian Postal Services, group 'A' on adhoc basis and thereafter on regular basis with effect from 2.5.1983 with all salaries, emoluments, allowances and benefits arising therefrom.

(iii) issue any other writ or direction which this Hon'ble Court deem just and proper considering the circumstances of the case.



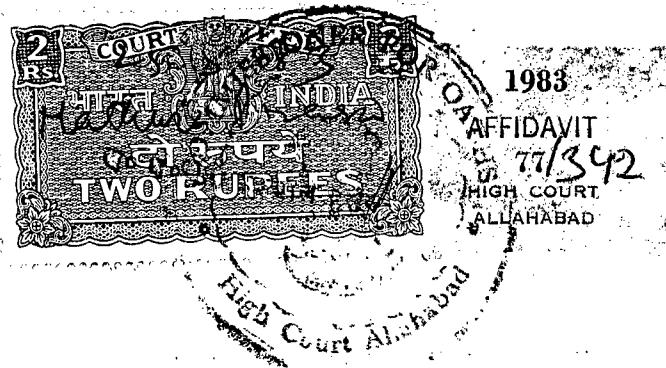
Counsel for the petitioner

Dated: Lucknow
May 25th 1983

Nathuram road

12
A
B

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW
WRIT PETITION NO. 100 OF 1983



Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

AFFIDAVIT

I, Mathura Prasad, aged about 53 years, son of Sri Ram Gopal, Circle Complaint Officer, Post Master General Office, Lucknow, do hereby solemnly affirm and state as under:-

1. That the deponent is the petitioner in the above noted writ petition and as such he is fully conversant with the facts of the case.

2. That the contents of paras 1 to 15 of the attached writ petition are true to my knowledge.

Dated: Lucknow

May 25th 1983

Mathura Prasad

Deponent

VERIFICATION

I, the above named deponent do hereby

Mathura Prasad

verify that the contents of paras 1 to 2 of this affidavit are true to my knowledge. NO part of it is false and nothing material has been concealed. so help me God.

Nathuram Rao

Deponent.

Dated: Lucknow

May 25, 1983

I identify the deponent who has signed before me.

Hussain Ahmed
Advocate
25-5-83

Solemnly affirmed before me on 25-5-83
am/pm 9.30 by the deponent who is
identified by shri Hussain Ahmed
Advocate, High Court, Lucknow.

I have satisfied by examining the
deponent who understands its contents
which have been readout and explained by me

✓
OATH COMMISSIONER
High Court, Lucknow Bench)

No..... 77/349
Date..... 25-5-83

Nathuram Rao

14

(S)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW
WRIT PETITION NO. 110 OF 1983

Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

ANNEXURE NO.1

PSS GROUP B PROMOTIONS VIDE P&T BOARD ORDER NO.A-3204/

9/79-SPG dated 27.4.79

S.NO.	Name	Circle where working	Circle to which posted
-------	------	----------------------	------------------------

S/Shri

1.	B. Narayana Rao	KN	KN
2.	Suraj Narain Singh	BB	BI
3.	Mahatam Singh	BI	BI
4.	B.N. Trivedi	AD	AD
5.	Suraj Prakash	NW	NW
6.	R. Rama Rao	AD	AD
7.	K.K. Murti	OR	OR
8.	Madan Gopal Gupta	NW	NW
9.	K.N. Mehra	BI	BI
10.	B.D. Tyagi	UP	UP
11.	I.B. Kaushal	NW	NW
12.	C.L. Dhawan	NW	NW
13.	M.L. Goel	NW	NW
14.	Nand Lal Gupta	DL	DL
15.	G.C. Saigal	NW	NW
16.	Om Prasad	UP	UP
17.	K. Arunachalam	Tn	Tn
18.	B.D. Paul	DL	DI
19.	Anant Mohan Singh	BI	BI



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Mathura Prasad

20.	J.B. Keshruwala	GJ	GJ
21.	K.C. Ubriani	DI	DI
22.	Chetan Anand	DI	DI
23.	G. David Treophilus	TN	TN
24.	Madan Lal Bargotra	DI	DI
25.	G.V. Godhole	MH	MH
26.	Durga Das	NW	NW
27.	M.L. Mazumdar	WB	WB
28.	S.P. Swaikar	MH	MH
29.	D.N. Roy	WB	WN
30.	I.D. Partoti	MP	MP
31.	N. Balakrishnana	TN	TN
32.	S. Ranga Rao	AD	AD
33.	B.D. Yardi	MH	MH
34.	Shaukat Ali	MP	MP
35.	B.P. Rai	U.P.	UP
36.	B.L. Kapoor	U.P.	UP
37.	R.M. Padhi	OR	OR
38.	J. Krishnan	TN	TN
39.	S. Venkataraman KK	TN	TN
40.	V.S. Mahashabde	MH	MH
41.	M.S. Desai	GJ	GJ
42.	D. Subbarao	AD	AD
43.	A. Bhagkaran	AD	AD
44.	R.K. Go;alan	AD	AD
45.	D.N. Kolhekar	MP	MP
46.	G.D. Batra	RJ	RJ
47.	G.C. Guharai	WB	WB
48.	C.L. Vagudeva	NW	NW
49.	K.K. Rai	UP	UP
50.	I.B. Chatterji	WB	WB
51.	K.R. Passi	DI	DI
52.	G.C. Udgata	OR	OR
53.	wali Mohd.	BI	BI

Nathuram road



54.	K.B. Pujari	OR	OR
55.	S.S. Bawat	BI	BI
56.	C.R. Chatterji	WB	WB
57.	S.N. Prasad	BI	BI
58.	Subh Narain	BI	BI
59.	S.P. Sinha	BI	BI
60.	M.N. Sharma	NE	NE
61.	N.R. Mehta	DI	UP
62.	R.A. Pandit	MP	MP
63.	S.A. Wadud	AD	AD
64.	M.A. Mohiuddin	AD	AD
65.	R.N. Rawat	BI	BI
66.	S.K. Chatterji	WB	WB
67.	G.B.R. Patnaik	OR	OR
68.	Nared Singh	BI	BI
69.	G.V. Mahaske	MH	MH
70.	C.P. Dave	JG	GJ
71.	Y.G. Godbole	MH	MH
72.	R.L. Tiwari	MP	MP
73.	V.G. Yadkikar	MH	MH
74.	D.N. Deheulia	MP	MP
75.	K.C. Chaudhary	NE	NE
76.	K.M. Roy	NE	NE
77.	R.S.P.R. Patnaik	OR	OR
78.	R. Gonindaswamy	AD	AD
79.	Vagudev Hota	OR	OR
80.	M.M. Deb	NE	NE
81.	J.C. Chakraborty	NE	NE
82.	S.P. Soni	MP	MP
83.	H.L. Sengupta	WB	WB
84.	S. Sibramaniam II	TN	TN
85.	J.N. Jatav	UP	UP
86.	A.K. Jarai	WB	WB
87.	R.H. Rajak	MP	MP

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88.	H.T. Bhandhar	MH	MH
89.	G.R. Kharara	DI	DI
90.	D. Ramakrishnana	TN	TN
91.	P.K. Pulraj	TN	TN
92.	T.K. Neellaperumal	TN	TN
93.	Deshraj Agasthia	NW	NW
94.	B.C. Rana	DI	DI
95.	S. Pavanagam	TN	TN
96.	R. Khindoo	OR	OR
97.	K.H. Lakra	BI	BI
98.	M.H. Phadnis	MH	MH
99.	A.P. Chakraborty	WB	WB
100.	I. K Ramamurthy	AD	AD
101.	K.P. Satheesan	KR	KR
102.	M.G. Deshmukh	MH	MH
103.	A.T. Didichandan	MH	MH
104.	G.L.N. Shahtri	AD	AD
105.	G.S. Paluskar	MH	MH
106.	K. Ranganathan	TN	TN
107.	B. Nagrajan	MH	MH
108.	R.N. Roy	WB	WB
109.	A.K. Udaivarmaraja	TN	TN
110.	C. Janakirama Sashtri	AD	AD
111.	Idradeo Singh	BI	BI
112.	C.R. Kalyana Sundaram	TN	TN
113.	S. Vaideeswaran	KR	KR
114.	Albert Jagannathan	TN	TN
115.	R. Vasudevan	TN	TN
116.	Tulsi Tosh Das Gupta	WB	WB
117.	K. S. Natesan	TN	TN
118.	S.S. Gandhok	NW	NW
119.	S.K. Chakraborty	BI	BI
120.	Brij Mohan Talwal	NW	NW
121.	V.R.V. Iyer	AD	AD

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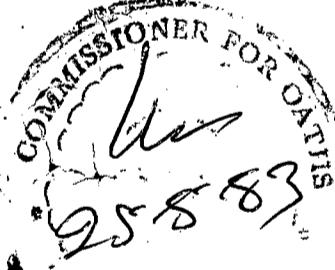
Nathuram Rao



10/10

122.	Prithviraj Sharma	NW	NB
123.	A.K. Majumdar	BI	BI
124.	B.G. Kulkarni	MH	MH
125.	P. Malikrajan Rao	AD	AD
126.	G.D. Jakhandi	MH	MH
127.	J.P. Sonha	WB	WB
128.	Jyotimoy Bannerji	WB	WB
129.	K.H.S.P.Verma	BI	BI
130.	V.P. Ayachit	MH	MH
131.	Renjit Singh Alang	NW	NW
132.	Y.Radhakrishnamurty	AD	AD
133.	L.A. Cahuhan	MH	MH
134.	Jagdish Narain Sinha	BI	BI
135.	Phani Bhushan Chaudhry	WB	WB
136.	A.P. Bhatanagar	NW	PTC S'pur
137.	G.P. Mansuri	GJ	GJ
138.	Prabodh Chand Nandi	WB	WB
139.	V.K. Dhar	MP	MP
140.	P.S. Rangarao	AD	AD
141.	P.P. Nedungadi	KN	KN
142.	Beni Lal Ganguli	WB	WB
143.	K.P. Singh	UP	UP
144.	D.Krishhareddy	AD	AD
145.	P.N. Thapar	NW	NW
146.	D. Subramaniyam I	TN	TN
147.	Jagat Singh	NW	NW
148.	T.R. Parmar	GJ	GJ
149.	H.R. Birdi	NW	NW
150.	Mathura Prasad	UP	UP
151.	Shanti Deo	UP	UP
152.	K.R. Marudiah	TN	TN
153.	Ganga Ram Kardam	UP	UP
154.	Karam Chand Lal	NW	J&K
155.	H. Venkata	KN	KN
156.	K. Kaliappan	TN	TN

Muthuval road



157.	V. Sivaprakashan	TN	TN	A 30
158.	H.C. Sinha	MP	MP	
159.	O.G.Koli	MH	MH	
160.	R. Sankaran	TN	TN	
161.	V.M.Gupta	MH	MH	
162.	D.N.Joshi	UP	UP	
163.	R.K.Jain	UP	UP	
164.	B.A.Chauhan	MH	MH	
165.	S.C.Verma	UP	UP	
166.	M.L.Bhargava	NW	J&K	
167.	K.Adisheshan	KN	KN	
168.	B.C.Johsi	UP	UP	
169.	K.L.Rehni	NW	J&K	
170.	L.B. Khare	UP	UP	
171.	K.S. Ranganathan	TN	TN	
172.	K.D.Verma	DI	UP	
173.	R.Krishnana	TN	TN	
174.	K. Raghunathan	TN	TN	
175.	L.B. Asthana	UP	UP	
176.	K. Vishwanathan	TN	TN	
177.	P.S. Ramachanramurthy	AD	AD	
178.	L.R. Kapoor	DI	UP	
179.	G. S. Surve	MH	MH	
180.	V.N. Kapoor	UP	UP	
181.	C.B. Balasubramaniam	TN	TN	
182.	B.Ramchandraiah	AD	OR	
183.	L.S.Misra	UP	UI	
184.	R.S.Pankasali	KN	KN	
185.	R.Ganpathi	TN	TN	
186.	S.Harihar Subramanian	TN	KR	
187.	Kundan Lal sharma	NW	PTC	
188.	T.Rangachari	TR	KR	
189.	K. Rangarao	TN	KR	
190.	S. Krishnamurthy	TN	KR	

Nathuram rood



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191.	P. Balakrishnan	KR	KR
192.	V.S. Kenge	MH	MH
193.	T.S. Narasimhachar	KR	KR
194.	K.S. Chauhan	UP	UP
195.	S.R. Sachdeva	UP	UP
196.	A.V. Kunhi Ahmad	KR	KR
197.	N. Balagubramanian	TN	KR
198.	C. Veerabahau	TN	KR
199.	M.J. Trivedi	GJ	GJ
200.	O.N. Srivastava	UP	UP
201.	Mool Chand	DI	UP
202.	T.S. Ramchandra	AD	PTC (Vadodra)
203.	G.L. Luthra	DI	RJ
206.	O.P. Bhojgi	NW	J&K
207.	Madan Lal	DI	RJ
208.	P. Unnikrishnan	RK	RK
209.	Panchan Ghosh	WB	WB
210.	B. Dattamurthy	MH	MH
211.	V. Krishnan	RN	KR
212.	Kulwant Rai Sharma	DI	UP
213.	LV. Deo	MH	MH
214.	M.N. Sinha	UP	UP
215.	B.S. Pathak	OR	OR
216.	D.J. Vasada	GJ	GJ
217.	C.N. Behere	MH	MH
218.	T.V. Ratan Swami	AD	BI
219.	Ram swarup Srivastava	UP	UP
220.	S.H. Chaddarwala	GJ	GH
221.	D.H. Dave	GJ	GH
222.	O.P. Bharagava	UP	UP
223.	B.L. Hongekar	HM	MH
224.	Amrit Singh	UP	UP
225.	Sita Ram Prasad	BI	BI



Nathuram Godse

226.	J.R. Hore	BI	BI
227.	R.B.L. Awasthi	UP	UP
228.	C.V. Moghe	MH	MH
229.	Janki Prasad Bikal	UP	UP
230.	Daulat Ram	NW	RJ
231.	P.P. Maniillango	TN	GJ
232.	D.S. Nagansur	KN	KN
233.	Chirantan Deb-Nand	WB	WB
234.	Muneshwar Dass	UP	UP
235.	John Huss Ekka	BI	BI
236.	Santosh Dass	NW	RJ
237.	D. Veeraswami	AD	AD
238.	Sridhar Ratho	OR	OR
239.	Prakash Singh Bovind	NW	RJ
240.	Ajai Prabhakhar Kumar	UP	UP
241.	Rabindra Nath Bag	WB	WB
242.	K. Musaliah	AD	AD
243.	V. Iyyadurai	TN	GJ
244.	Lami Narain Rajak	WB	WB
245.	Pakhan Ram	NW	RJ
246.	C.C. Iayyappan	KR	KR
247.	T. Venkatadri	AD	AD
248.	Munni Lal Kureel	UP	UP
249.	Charan Singh	NW	RJ
250.	M.P. Srivastava	UP	UP

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW
WRIT PETITION NO. OF 1983

Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

ANNEXURE NO.2

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
Office of the Postmaster General, U.P. Circle
Memo No. STA/255-XA/9/1 Dated Lucknow, the 6-10-79
Subject: Postings and transfers in Senior/Junior
Time scale of I.P.S. Group A and P.S.S.
Group 'E' Cadres.

The Postmaster General, U.P. Circle, Lucknow
has ordered the following postings and transfers
in the senior/Junior Time scale of I.P.S. Group
A and P.S.S. Group B Cadre.

1. Senior T/S of I.P.S. Group A.

1. Shri B.L. Kapoor, ARD Lucknow is promoted
to officiate in Senior Time Scale of IPS
Group A on purely temporary and adhoc
basis and posted as S.S.R.M. Gorakhpur
vice Shri Om Prasad retired on 30.9.79.

2. Junior T/S of I.P.S. Group A

1. Shri Kamleshwar Tripathi, under training
at National Academy of Administration at
Mansoorie is posted as Sr.S.P.Os, Lucknow
vice Shri R.L. Srivastava promoted to
Senior T/S of I.P.S. Group A.

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Mathura Prasad

2. Shri Mathura Prasad, S.P.Os. Budau is promoted to Junior Time Scale of I.P.S. Group A on purely temporary and adhoc basis and posted as Sr. S.P.Os. Saharanpur vice Shri O.P. Gupt a transferred.

3. P.S.S. Group 'B'

The postings and transfers of the following officers approved for P.S.S. Group B vide D.G., P&T Communication No. 32014/9/79-SPG dated 27-4-79 are hereby ordered as under:-

1. Shri G.R. Kardam, S.P.Os Bijnor (designate) is transferred and posted as A.R.D. Lucknow vice Shri B.L.Kapoor promoted to Senior T/S of I.P.S. Group A.

2. Shri K.S. Chauhan, S.P.Os. Muzaffarnagar is transferred and posted as Supdt. P.S. F.S. Aligarh vice Shri C.S.Verma promoted to Senior T/S of I.P.S. Group A

3. Shri L.B. Khare, Dy. S.R.M. 'O' Dn. Lucknow (designate) is transferred and posted as A.D.P.S. Circle Office Lucknow against vacant post.

4. Shri M.N.Sinha, S.R.M 'X' Dn. Jhansi (designate) is now posted as S.R.M. 'Iw'-Dn. Lucknow vice Shri B.N.Jaigal.

5. Shri A.P. Kumar, formerly S.P.Os pithoragarh is transferred and posted as S.R.M.'X' Dn. Jhansi. On purely temporary officiating basis till further orders.

Nathu Prasad

4. P.S.S. Group B

The following postings and transfers of officers in P.S.S. Group B are hereby ordered on purely temporary and adhoc basis.

1. Shri L.N. Sharma P.M. Moradabad (designate) is now posted S.P.Os Ghaziabad vide Shri L.D. Sharma promoted to Senior T/C of I.P.S. Group A.
2. Shri Tufail Ahmad, P.M. Allahabad (designate) is to continue as S.P.Os. Sitapur.
3. Shri K.R.Joshi, P.M. Varanasi (designate) is to continue as S.P.Os. Tehri.
4. Shri U.G. Gupta, S.P.Os. Bijnor is to continue as S.P.Os. Bijnor.
5. Shri D.N. Misra, P.M. Haldwani is promoted to P.S.S. Group B on purely temporary and adhoc Circle arrangements and posted as S.P.Os. Azamgarh vice Shri K.K.Rai transferred.
6. Shri G.P. Bajpai, P.M. Rae Bareli (designate) is to continue as S.P.Os. Deoria.

The posting orders in respect of Shri B.N. Jaisal will issue separately.

S/Sri B.L. Kapoor and Mathura Prasad, L.N. Sharma, Tufail Ahmad, K.R.Joshi, U.C.Gupta, D.N. Misra, & G.P. Bajpai should clearly understand that their postings in Sr/Jr. Time Scale of I.P.S. Group A and P.S.S. Group B are purely on temporary and adhoc Circle arrangements and would not confer any right for regular absorption in the cadre.

Charge report should be submitted to all concerned.

Sd/- Ved Kumar- 4/79
Director Postal Services,
Lucknow Region.

Mathura Prasad

Copy forwarded to :-

1. The D.G., P&T (SPG) New Delhi-110001.
2. The Director Postal Accounts, Lucknow.
3. The Regional Directors Postal Services, LW/AD/KP/DN
4. The D.P.S. HQrs. C.O. LW.
5. Officer concerned.
6. Sr. S.P.Ss. Lucknow/Saharanpur/Nainital/Aligarh/MRD/
7. S.P.Os Budaun/Bijnor/Sitapur/Tehri/Deoria/Muzaffarnagar/Ghaziabad/Azamgarh/Mathura.
8. Supdt. P.S.F.S. Aligarh.
9. S.S.R.M. Gorakhpur.
10. S.R.M. LW Dn. BW/X-Dn. Jhansi.
11. H.R.C. Lucknow/Gorakhpur/Jhansi
12. P.M. LW/Budaun/SHN/Bijnor/Sitapur/Tehri/Deoria/NZN/Aligarh/Moradabad/Ghaziabad/Haldwani/ANM/Mathura
13. P/F of Officers concerned.
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH: LUCKNOW

W.RIT. PETITION NO. 100 OF 1983

Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

ANNEXURE No. 3

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

Office of the Postmaster General, U.P. Circle.

Memo. No. STA/255-XA/81/1 Dated Lucknow, the 8-8-1981

Subject: Promotions, postings and transfers of
Officers in Sr. Time Scale of I.P.S.
Group 'A'

Consequent upon upgradation of Postal
Divisions to Senior Time Scale of I.P.S. Group 'A'
vide D.G., P&T communication No. 32-5/80-PE I dated
26-6-81, postmaster General, Lucknow has ordered
the following promotions, postings and transfers
of officers in Senior Time Scale of I.P.S. Group 'A'.

1. Shri D.D. Joshi, S.S.R.M KP-Dn. Kanpur (designate
is now posted as Sr. S.P.Os. Varanasi vice
Shri B.P. Rai, to retire with effect from
31-7-81 A/N. This is in partial modifi-
cation of this office memo. of even No.
dated 18.6.81.

2. Shri N.L. Rao, Sr.S.P.Os. Bareilly is
transferred and posted as A.P.M.G. in
Circle Office, Lucknow.

3. Shri M.P. Srivastava, S.P.Os. Faizabad is
promoted to Sr. Time Scale of I.P.S.
Group 'A' and posted as Sr.S.P.Os.
Faizabad upgraded post.

Mathura Prasad

4. Shri S.K.P. Singh, ADPC Circle Office, Lucknow is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr. S.P.Os Azamgarh, upgraded post.
5. Shri Shanti Dev, ADPS Circle Office (Designate) is promoted to Sr. Time Scale of I.P.S. Grpup 'A' and posted as Sr. S.P.Os. Bareilly vice Shri N.L.Rao transferred.
6. Shri G.R. Kardam, ADPS Lucknow Region, Lucknow is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr. S.P.Os Mathura upgraded post.
7. Shri D.N.Joshi, ADPS Dehradun Region, Dehradun is promoted to Sr. Time scale of IPS Grpup 'A' and posted as A.P.M.G.(P) Circle Office, LW.
8. Shri R.K. Jain, ADPS(PKI) Circle Office, Lucknow is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr.S.P.Os Ghaziabad upgraded post.
9. Shri S.C. Verma, ADPS Kanpur Region, Kanpur (Desig.) is promoted to Sr.Time Scale of IPS Group 'A' and posted as Sr.S.P.Os. Jhansi upgraded post.
2. The promotion of S/Shri M.P. Srivastava, H.P. Singh, Shanti Dev, G.R. Kardam, D.N. Joshi, R.K.Jain and S.C. Verma to Senior Time Scale of I.P.S. Group 'A' is on purely temporary and adhoc basis and will not confer on them any claim for regular absorption in the cadre. The service rendered on adhoc basis will also not count for the purpose of seniority for promotion to the next higher grade.
3. Charge report should be submitted to all concerned.

Sd/-
R.S. Gupta 8/7/81
For Postmaster General, U.P.

Nathura Osby

Copy forwarded to :-

1. The D.G. P&T (SPG) New Delhi-110001.
2. The Director Postal Services, Lucknow/Allahabad/
Kanpur Dehradun.
3. The Director Postal Accounts Lucknow.
4. All Sr.S.P.Os/S.P.Os.
5. All Postmaster Grade A&B
6. Officers concerned.
7. P/F of the officers.
8. All SSRMs/SRMs.
9. Supdt. PSFS Aligarh.
10. Supdt. PSD Lucknow/Bareilly/Saharanpur/Varanasi.
11. Supdt. Postal Stamps Depot Kanpur.
12. All Officer in C.O. Lucknow.
13. All S.S. in C.O. Lucknow.
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW

WRIT PETITION NO. 100 OF 1983

Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

ANNEXURE NO. 4

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

Office of the Postmaster General, U.P. Circle

Memo. No. STA/255-XA/81/1 Dated Lucknow, the 14.7.1981

Subject: Promotions, postings and transfers of officers in Senior Time Scale of IPS Group A.

Postmaster General, Lucknow has ordered the following promotions, postings and transfers in senior Time Scale of IPS Group A in partial modification to this office Memo of even number dated 8.7.1981.

1. Shri D.D.Joshi, APMG(PMI) and Sr.S.P.Os Varanasi (designate) will continue as A.P.M.G.(PMI) Circle Office, Lucknow, Orders of his transfer as Sr. S.P.Os, Varanasi are held in abeyance till the end of current academic year.
2. Shri N.L.Rao, Sr.S.P.Os, Bareilly and APMG Circle Office (designate) will continue as Sr. S.P.Os. Bareilly.
3. Shri Shanti Dev, S.P.Os. Almora who was promoted and posted as Sr.S.P.Os Bareilly vide this office Memo. of even No. dated 8.7.81 is now posted as Sr. S.P.Os. Mathura.

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Mathura Prasad

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4. Shri G.R. Kardam, ADPS Lucknow Region who was promoted and posted as Sr. S.P.Os Mathura vide this office Memo. of even number dated 8.7.81 is now posted as Sr. S.P.Os. Agra vice Smt. Neelam Srivastava proceedings on leave for 120 days.

The promotion of S/Shri Shanti Dev and G.R. Kardam to Senior Time Scale of IPS Grpup A is on purely temporary and adhoc basis and will confer on them any claim for regular absorption in the cadre.

Charge report should be submitted to all concerned.

sd/- R.P. Singh
For Postmaster General, U.P.

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1. The DG., P&T., New Delhi, 110001.
2. The Director Postal Accounts, Lucknow.
3. The D.P.S., Lucknow/Kanpur/Allahabad/Dehradun.
4. All Sr.S.P.Os/S.P.Os/SSRMs/SRMs.
5. Postmasters Grade A&B
6. Officers concerned.
7. P/F of the Officers.
8. Supt. PSFS Aligarh.
9. Supdt.PSD LW/BR/SHN/VSI
10. Supdt. Postal Stamps Depot.Kanpur
11. All officers in C.O.LW
12. All S.S.C.O.LW
13. File STA/256-XA/81/1
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW
WRIT PETITION NO. OF 1983

Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

ANNEXURE NO. 5

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
Office of the Postmaster General, U.P. Circle.
Memo. No. STA/255-XA/81/1 Dated Lucknow, the 24-7-1981
Subject: Promotions, postings and transfers in
Senior Time Scale of I.P.S. Group A

Postmaster General, Lucknow has ordered the following promotions, postings and transfers of officers in Senior Time Scale of I.P.S. Group A on purely temporary and adhoc basis until further orders.

Shri S.C. Verma, Sr.S.P.Os. Jhansi (Designate) is now posted as Sr. S.P.Os. Varanasi vice Shri B.P. Rai to retire with effect from 31-8-1981 A/N. This is in partial modification to this office Memo. of even number dated 8.7.1981.

Shri V.N. Kapoor, Sr.S.P.Os. Kanpur is promoted to Senior Time Scale of IPS Group A and posted as S.S.R.M 'KP' Dn. Kanpur vide Shri C.S. Verma to retire with effect from 31-7-1981 A/N.

The promotion of S/Shri S.C. Verma and V.N Kapoor to Senior Time Scale of I.P.S. Group 'A' is on purely temporary and adhoc basis and will not confer on them

Mathura Prasad

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any claim for regular absorption in the cadre. The service rendered on adhoc basis will also not count for the purpose of seniority for promotion to the next higher grade.

Charge report should be submitted to all concerned.

Sd/- R.S. Gupta 24/7/81
For Post Master General, U.P.

Copy forwarded to :-

1. The D.G. P&T., (SPG), New Delhi-110001.
2. The Director Postal Accounts, Luckow.
3. The Director Postal Services, LW/KP/Dehradun/ Allahabad
4. Shri S.C.Verma Sr. S.P.Os. Varanasi.
5. Shri V.N.Kapoor, Sr.S.P.Os. Kanpur
6. P/F of the officers.
7. All Officers in Circle Office.
8. All S.S. C.O. Lucknow.
9. STA/256-XA/81/1.
10. Spare copies 10.

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Dattu Basu



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 0F 1983

Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

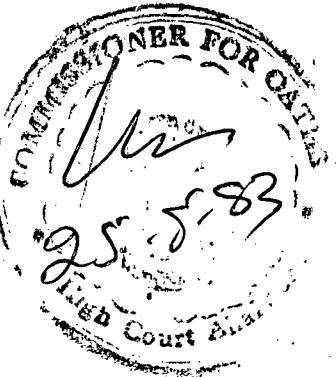
ANNEXURE NO.6

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
OFFICE OF THE POSTMASTER GENERAL, U.P. CIRCLE
Memo No. STA/255-XA/81/1 Dated Lucknow, the 7/8/1981
Subject:- Promotion, Posting and transfers of
Officers of I.P.S. Group 'A'.

Postmaster General, Lucknow has ordered the following promotion, posting and transfers of officers of Senior Time Scale of I.P.S Group 'A' on purely temporary and adhoc basis until further orders.

1. Shri Shanti Dev, Sr.S.P.Os. Mathura (designate) vide this office Memo of even No. dated 14.7.81 is now transferred and posted as Sr.S.P.Os Barely vice Shri N.L.Rao reallocated to A.P. Circle.
2. Shri L.B. Khare, ADPS Allahabad Region is promoted to Sr.Time Scale of IPS Group A and posted as S.S.P.M 'A' Dn. Allahabad vice Shri K.K. Rai.
3. Shri L.B. Asthana, ADPS LW Region is promoted to Sr. Time Scale of IPS Group A & posted as Sr.SPOs Mathura upgraded post.
4. Shri O.P. Bhargava, SRM SH-Dn. Saharanpur is promoted to Sr.Time Scale of IPS Group A

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and posted as Sr. S.P.Os. Jhansi upgraded post.

5. Shri Amrit Singh, ADPS Dehradun Region (Designate is promoted to Sr. Time Scale of I.P.S. Group 'A' and posted as Sr.S.P.Os. Dehradun Vice Shri K.N.Chari re-allotted to A.P.Circle.

6. Shri K.K. Rai, S.S.R.M.'A' Dn. Allahabad is transferred and posted as Sr.S.P.Os, Allahabad vice Shri A.K. Iyengar, re-allotted to Tamil Nadu Circle.

7. **Shri N.L. Rao, Sr.S.P.Os. Bareilly on relief is transferred and posted as S.B.P.Os. Hyderabad City Dn.

8.** Shri K.N. Chari, Sr.S.P.Os. Dehradun on relief is transferred and posted as A.P.M.G.(SB) Circle Office, A.P. Circle.

** This is pursuance of D.G. P&T. Order No.4/19/81-SPG dated 29.7.81 and P.M.G., A.P.Circle Memo No.ST/12-74/V dated 30.7.81.

9. Shri A.K. Yengar, Sr.S.P.Os, Allahabad, on relief is transferred and posted as A.P.M.G (I&C) P.M.G's office, Madras.

This is in pursuance of D.G., P&T Order No. 4/19/81-SPG dated 29/8/81 and P.M.G. Tamil Nadu Circle Madras Memo. No. STC/1-5/81 dated 1/8/81.

The transfers of S/Shri N.L.Rao, K.N.Chari and and A.K. Iyengar are at their own request and no. T.A. and joining time will be admissible to them.

2. The promotion of S/Shri Shanti Dev, L.B. Khare, L.B. Asthana, P.P. Bhargava, Amrit Singh and

Nathuram Patel

K.K. Rai is on purely temporary and adhoc basis and will not confer on them any claim for regular absorption in the cadre. The service rendered on adhoc basis will also not count for the purpose of seniority for promotion to the next higher grade.

3. Charge report should be submitted to all concerned.

Sd/-
(R.S. Gupta) 7/8/81
for Post master General, U.P.

Copy forwarded to :-

1. The D.G. P&T (SPG) New Delhi-110001.
2. The Director Postal Accounts, Lucknow.
3. The Director Postal Services, Lucknow/Allahabad/Kanpur/Dehradun.
4. The P.M.G. A.P. Circle, Hyderabad.
5. The P.M.G. Tamil Nadu Circle, Madras.
6. Officers concerned.
7. P/F of the officers.
8. All Sr.S.P.O.s /S.P.O.s/SSRMs/SPMs.
9. All Gazetted Postmasters.
10. All Officers in C.O. Lucknow.
11. All S. Supvrs. in C.O. Lucknow.
12. STA/256-XA/81/1.
13. Spare copies 10.

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Nathuram recorded



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 100 OF 1983

Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

ANNEXURE NO.7

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
Office of the Postmaster General, U.P. Circle
Memo. No. STA/255-XA/81/1. Dated Lucknow the 1-12-1981

Subject: Promotions, postings and transfers officers
in Senior Time Scale of IPS Group A.
....

Postmaster General, Lucknow has ordered the
following promotions, postings and transfers of
officers in Senior Time Scale of IPS Group A on
purely temporary and adhoc basis until further
orders.

1. Shri B.C. Joshi, S.P.Os. Almora is promotion
to Sr. Time scale of IPS Group A and posted
as A.P.M.G. (PLI) Circle Office, Lucknow
vice Shri P.N. Srivastava retired.
2. Shri M.N. Singh, ADPS(Rect) C.O. Lucknow is
promoted to Sr. Time Scale of IPS group A and
posted as A.P.M.G.(Rectt) upgraded post.

Simultaneously the post of APMG(B&E) is
downgraded to ADPS(B&E). The work of building and
Establishment sections will be looked after by the
link officer till regular incumbent is posted.

Mathura Prasad

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The promotion of S/Shri B.C. Joshi and M.N.Sinha
axs to Senior Time Scale of U.P.S. Group A is on
purely temporary and adhoc basis and will not confer
on them any claim for regular absorption in the cadre.
The service rendered on adhoc basis will also not
count for the purpose of seniority for promotion to
the next higher grade.

Charge report should be submitted to all
concerned.

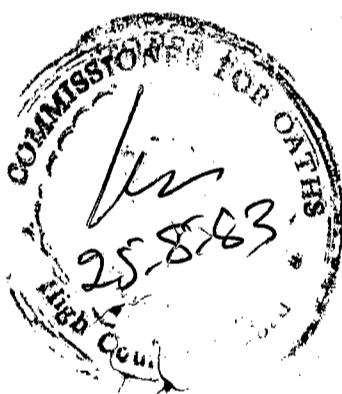
Sd/-
(R.P. Singh)
For Postmaster General, U.P.

Copy forwarded to :-

1. The DG., P&T (SPG) New Delhi-110001.
2. The Director Postal Accounts, Lucknow.
3. The DPS Lucknow/Kanpur/Allahabad/Dehradun
4. Officers concerned.
5. P/F of the Officers.
6. All Officers in Circle Office, Lucknow.
7. All Section Supvrs. in Circle Office, Lucknow.
8. All Sr.S.P.Os/S.P.Os.
9. All SSMs/SMs.
10. All Postmasters (Gazetted).
11. STA/256-XA/81/1.
12. Spare copies 10.
13. Supdt. PSD LW/BR/Saharanpur/Varanasi
14. Supdt. PSFS Aligarh.
15. Supdt. Postal Stamps Depot Kanpur.

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Rathura (signed)



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH : LUCKNOW
WIT PETITION NO. 1983 OF 1983

Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

ANNEXURE NO.8

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
Office of the Postmaster General, U.P. Circle
Memo. No. STA/255-XA/81/1 Dated Lucknow, the 15-12-1981

Subject: Promotions, posting and transfers of
Officer of Senior Time Scale of IPS
Group A

Postmaster General, Lucknow has ordered the following promotions, postings and transfers of officers in Senior Time Scale of I.P.S. Group 'A' on purely temporary and adhoc basis until further orders.

1. Shri B.C. Joshi, APMG(PLI) designate is now posted as APMG (SB) vice Shri P.C. Jain transferred to Rajasthan Circle, Jaipur. This is in partial modification to this office memo. of even no. dated 1-12-1981.
2. Shri O.N. Srivastava, ADPS(Tech) Circle Office is promoted to Sr. Time Scale of IPS Group 'A' and posted as APMG(PLI) Circle Office, Lucknow. He will continue to look after the work of ADPS(Tech) till regular incumbent joins.

Mathura Prasad

3. Shri R.S. Srivastava, S.P.O.s. Gonda is promoted to Sr. Time Scale of IPS Group 'A' and posted as Mela Officer for Kumbh Mela at Allahabad vide DG P&T comm. No.28-52/81-PE I dated 12/81

4. Shri S. Duraimanicckam and approved officer I.P.S. Group 'A' Sr. S.R.M.'G'-Dn. Gorakhpur is transferred and posted as Sr.S.P.O.s. Gorakhpur. He will continue to look after the work of SSRM 'G' Dn. Gorakhpur till further orders.

5. Shri P.C. Jain, an approved officer of IPS Group 'A' off. as APMG(SB) Circle Office, Lucknow on leave who has been transferred to Rajasthan Circle vide D.G., P&T communication No.4-19/81 SPG dated 4-12-81. He may join Rajasthan Circle on obtaining posting orders from P.M.G. Jaipur. The transfer of Shri P.C. Jain to Rajasthan Circle is at his own request and no TA and joining time will be admissible to him.

2. The promotion of S/Shri B.C. Joshi/O.N. Srivastava and R.S. Srivastava to Senior Time scale of IPS Group 'A' is on purely temporary and adhoc basis and will not confer on them any claim for regular absorption in the cadre. The service rendered on adhoc basis will also not count for the purpose of seniority for promotion to the next higher grade.

3. Charge report should be submitted to all concerned.

Sd/-
(R.P. Singh)
for Postmaster General, U.P.

Nathuram P. Singh

Copy forwarded to :-

1. The D.G. P&T (SPG) New Delhi-110001.
2. The DPS Lucknow/Kanpur/Allahabad/Dehradun.
3. The Director Postal Accounts, Lucknow.
4. The P.M.G. Rajasthan Circle, Jaipur.
5. Officers concerned.
6. P/F of the officers.
7. All officers ~~names~~ in C.O. LW
8. All Sections Supvrs. C.O. LW
9. All Sr. S.P.O's/SPO's.
10. All SGRM/GRMs.
11. All Postmasters (Gazetted)
12. STA/256-XA/81/1
13. Supdt. PSD LW/BR/VSI/Saharanpur.
14. Supdt. PSFS Aligarh
15. Supdt. Stamps Depot, Kanpur
16. Spare 10 copies.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW

WRIT PETITION NO. 100 OF 1983

Mathura Prasad Petitioners

versus

Union of India Opp. Parties.
& others

ANNEXURE No.9

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
Office of the Postmaster General, U.P. Circle.
Memo No. STA/255-XA/82/1 dated Lucknow the 26.6.1982.

Subject: Promotion, posting and transfers of officers
in Senior Time scale of IPS Group 'A'

Postmaster General, Lucknow has ordered the
following promotion, posting and transfers in Senior
Time Scale of IPS Group 'A' on purely temporary and
adhoc basis.

Shri M. Das, S.P.Os. Kanpur (Mfl) Dn. Kanpur is
promoted to Senior Time scale of I^PS Group
'A' and posted as Sr.S.P.Os. Faizabad vice
Shri M.P. Srivastava to retire on 30.6.82
A/N terminating additional charge to be held
by SSGM 'O' Dn. Lucknow from 30.6.82.

The posting of Shri M. Das as Sr.S.P.Os. Faizabad
is purely temporary till Shri K.P. Sehgal joins.

Charge report should be submitted to all
concerned.

Sd/- R.P. Singh
For Post master General, U.P.

Copy forwarded to:-

1. The D.G. P&T (SPG) New Delhi-110001

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Mathura Prasad

2. The Director Postal Accounts, Lucknow.
3. The D.P.S. Lucknow/Kanpur/Allahabad/Dehradun.
4. Shri M. Das, S.P.Os. Kanpur (Mfl)Dn. Kanpur.
5. P/F of the Officer.
6. All Officers in C.O.LW.
7. All section Supvrs. in C.O Lucknow.
8. The Sr.S.P.Os. Kanpur.
9. File No. STA/256-XA/82/1
10. Spare copies 5
11. The Sr.S.P.Os. Faizabad
12. The P.M. Faizabad.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT

LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 100 OF 1983

Mathura Prasad Petitioner

versus

Union of India Opp. Parties.
& others

ANNEXURE NO. 10

INDIAN POSTS AND TELEGRAPH DEPARTMENT

Office of the Postmaster General, U.P. Circle

Memo No. STA/255-XA/82/1 Dated Lucknow the 27-11-1982

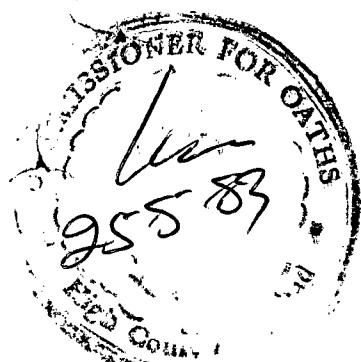
Subject: Promotions, postings and transfers of Officers to Senior Time scale of IPS Group 'A'

Postmaster General, U.P. Circle has ordered the following promotions, postings and transfers of officers in Senior Time scale of IPS Group 'A' on purely tempy. and adhoc basis.

1. Shri M.L. Kureel, ADPS(B&E) Circle Office, Lucknow is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr. S.P.Os. Faizabad vice Smt. Neelam Srivastava proceeded on leave.
2. Shri B.S. Sharma, ADPS(Tech) Circle Office, Lucknow is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr. S.P.Os. Agra vice Shri G.R. Kardam to retire on 30-11-1982 A/N.
3. Shri V.N. Prasad, S.P.Os Ghazipur is promoted to Sr. Time Scale of IPS Group 'A' and posted as Sr. S.P.Os. Varanasi (East) terminating addl. charge held by Shri K.P. Singh, Sr. SPOs Azamgarh.

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Mathura Prasad



4. Shri Bahadur Singh Sr.S.P.Os. Varanasi (designate) is to continue as Sr.S.P.Os. Saharanpur even after upgradation of post to Senior Time Scale vide Dte. Communication No.32-5/80PE I(Pt) dated 10-11-1982.

This is a partial modification to this office Memos No. STA/255-XA/82/1 dated 1-9-82 and No. STA/255-XA/82/1 dated 18-10-1982.

2. The promotion of S/Shri M.L. Kureel, B.S. Sharma, V.N. Prasad and Bahadur Singh to Senior Time Scale of IPS Group 'A' is on purely tempy. and adhoc basis and will not confer on them any right for regular absorption, continued officiation and seniority in the cadre.

3. Arrangement of or relief of S/Shri M.L.Kureel, B.S. Sharma and V.N. Prasad for their new postings will be ordered separately.

4. Charge report should be submitted to all concerned.

Sd/-
(R.P. Singh)
for Postmaster General, U.P.

Copy forwarded to :-

1. The DG., P&T(SPG) New Delhi-110001.
2. The Director Postal Accounts, Lucknow.
3. The D.P.S.Lucknow/Kanpur/Allahabad/Dehradun
4. All Officers concerned.
5. P.F. of the officers.
6. All S.S.P.Os/S.P.Os/SSRMs/SMRs.
7. All Postmaster (Gazetted).
8. All Officers in C.O.Lucknow.
9. All Section Supvrs.in C.O.Lucknow.
10. The Supdt.PSD Lucknow/Bareilly/Saharanpur/Varanasi.
11. The Supdt. PSFS Aligarh
12. The Supdt.CSD Kanpur
13. STA/256-XA/82/1
14. Spare 10 copies.

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Nathura Prasad

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW
WRIT PETITION NO. 11 OF 1983

Mathura Prasad Petitioner
versus
Union of India and others . . . Opp. Parties.

ANNEXURE NO. 11

To

Shri M.U. Khan,
Postmaster-General,
U.P. Circle,
Lucknow-226001.

Subject: Promotions, postings and transfers of
Officers Insr. Time scale of IPS Group 'A'

Respected Sir,

Most humbly I beg to submit that
vide C.D. Memo No. STA/255-XA/81/1 dt. 8.7.81
some officers junior to me have been promoted
to Sr. Time scale of IPS Group 'A'. To my utter
disappointment and surprise, my name has been
omitted in the memo for the reasons not know to me.
I have put in about 28 years unblemished service
and worked to the full satisfaction of authorities
and subordinate staff in different, capacities in
junior and senior groups.

Prayer

I, therefore, pray your good self kindly to
consider my case to save me from any loss at
your benign hands.

For this act of kindness I shall remain
ever grateful.

yours faithfully,
Sd/- Mathura Prasad
CCO C/o the PMG UP Circle
Lucknow.

DT. AT LW
THE 10.7.81

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True copy
Mathura Prasad

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 100 OF 1983

Mathura Prasad Petitioner

versus

Union of India and others . . . Opp. Parties.

ANNEXURE NO. 12

Copy of order No. 416/83-SPG(B) dt. 2.5.83

from V.S. Rao, Asstt. Director General (SPG) Bharat
Sarkar Samachar Mantralaya, (P&T Directorate) N.D.

copy to All Heads of Circles, All Directors/Dy.
Directors of A/Cs Postal & others.

Sub: Promotion to the Sr. Time Scale of I.P.S. Group-A

The President is pleased to appoint the
following officers of from PSS Group B to officiate
in Jr. Time Scale of IPS Group-A on regular basis
until further orders and post them as under:-

S.No.	Name S/Shri	Circle in which at present working	Circle to which posted on promotion to Junior Time Scale of IPS Group-A
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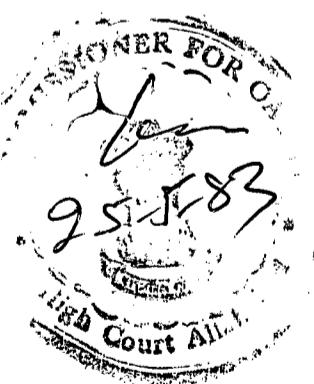
1.	V.K. Dhir	M.P.	M.P.
2.	P.S. Ranga Rao	Andhra Pradesh	Andhra Pradesh
3.	P.P. Nodungadi	Karnataka	Karnataka
4.	Beni Lal Ganguly	West Bengal	West Bengal
5.	K.P. Singh	U.P.	West Bengal
6.	P.N. Thapar	N.W.	N.W.
7.	D. Subramaniam I	Tamil Nadu	Tamil Nadu

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Mathura Prasad

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8. Jagat Singh	N.W.	N.W.
9. T.R. Parmar	Gujrat	M.P.
10. S.C. Bagehi	west Bengal	West Bengal
11. Shanti Dev	U.P.	M.P.
12. H.Venkata	Karnataka	Karnataka
13. K.Kaliappan	Tamil Nadu	Tamil Nadu
14. O.G. Koli	Maharashtra	Maharashtra
15. R. Shankaram	Tamil Nadu	Tamil Nadu
16. V.M. Gupta	Postal staff College	Delhi
17. D.N.Joshi	U.P.	West Bengal
18. R.K.Jain	U.P.	U.P.
19. B.A. Chauhan	Maharashtra	Maharashtra
20. M.L.Bhargava	N.W.	Rajasthan
21. K. Adiseshan	Karnataka	Karnataka
22. B.C. Joshi	U.P.	U.P.
23. L.B. Khare	U.P.	U.P.
24. K.S. Ranganathan	Tamil Nadu	Tamil Nadu
25. R. Krishan	Tamil Nadu	Tamil Nadu
26. K. Raghunathan	Tamil Nadu	Tamil Nadu
27. L.B.Asthana	U.P.	P.T.C.Darbhanga
28. K.Vishwanathan	Tamil Nadu	Tamil Nadu
29. P.S. Ramachandramurthy	Andhra Pradesh	Andhra Pradesh
30. C.S. Surve	Maharashtra	Maharashtra
31. V.N.Kapur	U.P.	Andhra Pradesh
32. C.V.Balasubramaniam	Tamil Nadu	Tamil Nadu
33. B.Ramachandriah	Andhra Pradesh	Andhra Pradesh
34. R.S. Tankasalai	Karnataka	Karnataka
35. R. Ganapathy	Tamil Nadu	Tamil Nadu
36. Kundan Lal Sharma	Directorate	Delhi
37. K. Ranga Rao	Tamil Nadu	Tamil Nadu
38. P. Balakrishnan	Kerala	Kerama
39. V.S. Kenge	Maharashtra	Maharashtra
40. T.S. Narsimhachar	Karnataka	Karnataka



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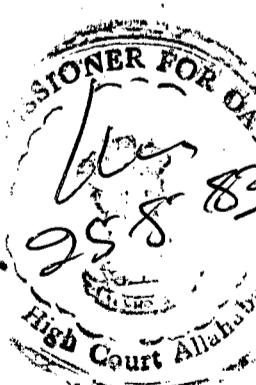
PLS

41.	K.S. Chauhan	Directorate	Delhi
42.	S.R. Sachdeva	U.P.	UP
43.	A.V. Kunhi Ahmed	Kerla	Kerla
44.	O.N. Srivastava	UP	UP
45.	Mool Chand	Delhi	Delhi
46.	P.A. Subramaniam	Tamil Nadu	Tamil Nadu
47.	Sant Lal	Delhi	Delhi
48.	O.P. Bhojgi	N.W	M.P.
49.	O.P. Unnikrishnan	Kerala	Kerala
50.	B. Dattamoorthy	Maharashtra	Maharashtra
51.	V. Krishnan	Tamil Nadu	Tamil Nadu
52.	L.V. Deo	Maharashtra	Maharashtra
53.	B.J. Vasavada	Gujrat	M.P.
54.	T.V. Narayan Swamy	PTC Vadodara	Gujarat.

Note : The station of posting will be indicated by the circle to which the officer has been transferred to the circles from where he is being transferred within 10 days of the receipt of this communication.

2. The promotion of these officers is subject to the condition that no disciplinary/vigilance case is pending or contemplated against them. In case any disciplinary/vigilance of the type referred to in this office letter No.6-16/71-Disc.I dated 25.3.72, read with this office letter No. 56/13/76-Disc.I dated 8.9.76 and No.56/7/77-Disc. I dated 13.12.77 is pending against any of these officers or some punishment like stoppage of increment is current, they should not be relieved on promotion and the matter should be referred to this office immediately.

3. In some circles, vacancies may still remain unfilled after accommodating the Sr.Time Scale/Jr. Time Scale Officers allotted to that circle. These



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vacancies have been left keeping in view the direct recruit officers who will be eligible for promotion to Sr. Time Scale shortly and IPS probationers of 1981 batch who will be due for independent charge in the next few months. These vacancies are not proposed to be filled up on all-India basis now.

4. The dates of assumption of charge in the Jr. Time scale may be intimated to this office for issuing notification.

Sd/- (V.S. Rao)
Asstt. Director General (SGP)

No. STA/255-XA/83/1 dt. at Lucknow the 7.5.83

Copy is forwarded for information to :-

1. Shri K.P. Singh Sr.S.P.O's Varanasi
2. Shri Shanti Deo, Sr.S.P.O's Bareilly.
3. Shri D.N. Joshi APMG(P) C.O. Lucknow
4. Shri B.G. Joshi R.K. Jain Sr.S.P.O's Ghaziabad
5. Shri B.C. Joshi APMG (SB) C.O. Lucknow.
6. Shri L.B. Khare. SSRM Allahabad
7. Shri L.B. Asthana Sr.S.P.O's Mathura Dn.

8. Shri V.N. Kapur, SSRM Kanpur
9. Shri O.N. Srivastava, APMG(PLI) CO Lucknow
10. P/F of the Officers.
11. D.P.A. Lucknow
12. D.P.S. Lucknow/Allahabad/Kanpur/Dehra Dun
13. Spare 10 copies.



Sd/-
For Postmaster General
U.P. Circle
Lucknow.

True Copy
Mathura Pressed

OATH COMMISSIONER
High Court Lucknow Bench
No. 77/342
Date 25.5.83

1/6
51

In the Andhra High Court of Judicature at Hyderabad
ब अदालत श्रीमान महोदय
Ludhiana Bench, Ludhiana

वादी अपीलान्ट *Pitilious*
का
प्रतिवादी रेस्पान्डेन्ट

वकालतनामा



1CF=5/-
Ran
26-5-83

MINTHURA PRASAD,

वादी (मुद्रित)

UNION of India & OTHERS.

बनाम
प्रतिवादी (मुद्राअलेह)

न० मुकद्दमा २१९८३ सन् १६ पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री HAIDER ABBAS,
ADVOCATE,

Husain Almat, Advocate एडवोकेट
महोदय

वकील

बदालत	मुकद्दमा	फरिन्हट
न०	न०	नाम

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर सें दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तखति] रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी सें एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

Mintu Prasad

साक्षी [गवाह]

साक्षी [गवाह]

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दिनांक

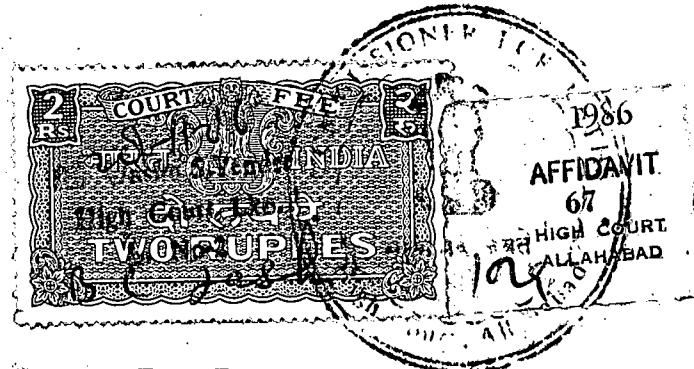
महीना

सन् १६८३

May

Mintu Prasad

S/13
In The Hon'ble High Court Of Judicature At Allahabad,
Lucknow Bench, Lucknow.



COUNTER AFFIDAVIT ON BEHALF OF RESPONDENTS 1 TO 4

In re:

Writ Petition No. 3664 of 1983.

Mathura Prasad.

...Petitioner.

Versus

Union Of India and others.

...Respondents.

u/s/
I, B.C. Joshi, aged about 54 years, son of Sri Y.D. - Joshi, Assistant Postmaster General (Staff), office of the Post Master General, Uttar Pradesh, Lucknow, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is Assistant Postmaster General (Staff), office of Postmaster-General, Uttar Pradesh, Lucknow and as such he is fully acquainted with the facts deposed to below. and he is also competent to swear to this affidavit. The contents of the writ Petition have been read over and explained to the deponent who has understood the same. I submit that all the allegations in the writ petition are denied except those which are officially admitted and its parawise reply is as under:-

2. That the contents of para 1 of the Writ Petition

B.C. Joshi



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are not disputed.

3. That the contents of paras 2 and 3 of the Writ-Petition are not disputed.
4. That the contents of para 4 of the Writ Petition are not disputed.
5. That with regard to the contents of para 5 of the writ Petition it is submitted that some adhoc and temporary arrangements by promoting ^{do} the officers of Postal Superintendent Service Group 'B' had to be made in Circle due to non-availability of the regular officers in Senior and Junior Scale of Indian Postal Services. It is further submitted that the petitioner being one such officer of the Postal Superintendent Services was on purely temporary basis promoted in various officiating arrangements as follows:-
 - (a) SSPO's Saharanpur from 17-12-1979 to 23-7-1980.
 - (b) Circle complaints Officer from 27-7-80 to 8-9-80.
 - (c) SSPO's Moradabad from 9-9-80 to 15-10-80.
 - (d) Circle Complaints Officer from 16-10-80 to 31-10-80.
 - (e) SSPO's Lucknow from 1-11-80 to 20-5-81.
 - (f) Circle Complaints Officer from 21-5-81 onwards.

It is further submitted that aforesaid appointment is being purely adhoc and temporary were on the specific condition that it does not confer any right for regular promotion and absorption in Indian Postal Service cadre.

6. That as regards to the contents of repeated, para 5 of the writ petition it is stated that certain offi-

B. Mohi



ciating promotions in senior Scale of Indian Postal Services Group 'A' were made on purely adhoc and temporary basis.

7. That the contents of para 6 of the writ petition as stated are denied. It is stated that the promotion in senior scale of Indian Postal Services Group 'A' were made on adhoc and temporary basis as per exigencies of service and the officers who were eligible as per rules were temporarily promoted by the orders contained in Annexure No.3 to 10 to the writ petition. Rest of the contents of this para as stated are denied. It is denied that when the petitioner was posted at Moradabad no other officer was ready to work at Moradabad.

8. That the contents of para 7 of the writ petition as stated are denied. It is submitted that the petitioner could not be considered for promotion to senior scale of Indian Postal Service Group 'A' as his conduct was under enquiry in a vigilance case and disciplinary proceedings were contemplated against him and as such no alleged injustice was caused to the petitioner. The representation dated July 10, 1981 was considered but no reply was given as vigilance case was pending on July, 2, 1981.

9. That the contents of para 8 of the Writ Petition are not disputed.

10. That contents of para 9 of the writ petition as stated are denied. It is submitted that the petitioner was duly considered by the Departmental Promotion

B. Mohan



Committee held in 1983. The assertion of the petitioner in this para that while promoting officers to junior Time Scale of Group 'A' the seniority of petitioner in Postal Superintendent service Group 'B' was ignored entailing discrimination against him is not correct. A disciplinary case was pending against the petitioner and as per existing instructions of the Government, the findings with respect to the petitioner were kept by the Departmental Promotion Committee in a sealed cover.

11. That the contents ~~of~~ of para 10 of the writ petition as stated are denied. It is further submitted that promotion ~~of~~ ^{to} junior Time Scale of Group 'A' from Postal Superintendent Service Group 'B' is made by selection on the basis of merit and seniority alone.

12. That the contents of para 11 of the writ petition as stated are denied. A disciplinary case was pending against the petitioner and as per Government instructions the findings with respect to the petitioner were kept by the Departmental Selection Committee in a sealed cover and as such no question of any show cause notice arises. The question of any hostile discrimination also does not arise in the case of the petitioner.

13. That the contents of para 12 of writ petition as stated are denied. It is further submitted that there is no discrimination as alleged by the petitioner and every Government servant has the right to be considered for promotion in his turn but he does not have any right to be promoted as promotion depends upon the suitability. In the case of the petitioner as the disciplinary proceedings were pending he was duly considered by

B. B. B.



the Departmental Selection Committee and as such the question for discrimination does not arise.

14. That the contents of para 13 of the writ petition as stated are denied. It is further submitted that the orders contained in Director General, Posts and Telegraphs New Delhi dated, May 2, 1983 has been implemented.

15. That the contents of para 14 of the writ petition as stated are denied. It is further submitted that the promotion orders dated 6-10-79, 8-7-81, 14-7-81, 24-7-81, 7-8-1981, 1-12-81, 26-6-82 and 27-11-82 are valid. The promotion orders are neither arbitrary nor violative of Articles 14 and 16 of the Constitution of India.

16. That para 15 of the writ petition including grounds (1) to (6) in the writ petition are untenable. and hence denied for the reasons stated in paragraphs above mentioned. The prayer clause is denied and the petitioner is not entitled to any of the reliefs claimed. The writ petition has no force and therefore, deserves to be dismissed with costs.

Lucknow, dated:

November 28, 1986.

B.S. Jha
Deponent.

Verification.

I, the above named deponent do hereby verify that the contents of paras 1 to 14 of this counter affidavit are true to my own knowledge based on perusal of records and the contents of para 15 and 16 of this counter-affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God.

Lucknow, dated:

November 28, 1986.

B.S. Jha
Deponent.

I Identify the deponent who has signed before me.

Mehemud
El Siyam Dhaqan
Advocate.
Advocate

Solemnly affirmed before me on 28-11-1986
at 11th a.m./p.m. by sri B.C. Joshi, the deponent,
who is identified by sri Mehen Lal Chakraborty, M.A.
Dhawan Advocate, High Court, Lucknow.

I have satisfied myself by examining the
deponent that he understands the contents of this
affidavit which have been read over and explained
to him by me.

Subrahmanyam
OATH COMMISSIONER
High Court of Allahabad
6 Lucknow Bench
No. 7112
Date 28-11-1986

BC Joshi
28-11-86

In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench) Lucknow.

Writ Petition No. 3664 of 1983

Mathura Prasad Petitioner

Versus

Union of India and others Respondents.

REGISTRAR,

I am appearing as the Central Government
Standing Counsel, on behalf of ~~Petitioner~~ Respondent/
Opposite Parties.

Shay

U.K. DHAON
Advocate
Additional Standing Counsel
Central Government
Allahabad High Court
(Lucknow Bench)
Lucknow.

Dated : 28.11.86
19-1-87

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5/10

In The Hon'ble High Court Of Judicature At Allahabad,
Lucknow Bench, Lucknow.

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENTS 1 TO 4

In re:

Writ Petition No. 3664 of 1983.

Mathura Prasad.

...Petitioner.

Versus

Union Of India and others.

...Respondents.

I, B.C. Joshi, aged about 54 years, son of Sri Y.D. -
Joshi, Assistant Postmaster General (Staff), office of the
Post Master General, Uttar Pradesh, Lucknow, do hereby
solemnly affirm and state on oath as under:-

1. That the deponent is Assistant Postmaster General (Staff), office of Postmaster-General, Uttar Pradesh, Lucknow and as such he is fully acquainted with the facts deposed to below. and he is also competent to swear to this affidavit. The contents of the writ Petition have been read over and explained to the deponent who has understood the same. I submit that all the allegations in the writ petition are denied except those which are officially admitted and its parawise reply is as under:-
2. That the contents of para 1 of the Writ Petition

are not disputed.

3. That the contents of paras 2 and 3 of the Writ-Petition are not disputed.

4. That the contents of para 4 of the Writ Petition are not disputed.

5. That with regard to the contents of para 5 of the writ Petition it is submitted that some adhoc and temporary arrangements by promoting ~~do~~ the officers of Postal Superintendent Service Group 'B' had to be made in Circle due to non-availability of the regular officers in Senior and Junior Scale of Indian Postal Services. It is further submitted that the petitioner being one such officer of the Postal Superintendent Services was on purely temporary basis promoted in various officiating arrangements as follows:-

- (a) SSPO's Saharanpur from 17-12-1979 to 23-7-1980.
- (b) Circle complaints Officer from 27-7-80 to 8-9-80.
- (c) SSPO's Moradabad from 9-9-80 to 15-10-80.
- (d) Circle Complaints Officer from 16-10-80 to 31-10-80.
- (e) SSPO's Lucknow from 1-11-80 to 20-5-81.
- (f) Circle Complaints Officer from 21-5-81 onwards.

It is further submitted that aforesaid appointment -s being purely adhoc and temporary were on the specific condition that it does not confer any right for regular promotion and absorption in Indian Postal Service cadre.

6. That ~~as~~ regards to the contents of repeated, para 5 of the writ petition it is stated that certain offi-

ciating promotions in senior Scale of Indian Postal Services Group 'A' were made on purely adhoc and temporary basis.

7. That the contents of para 6 of the writ petition as stated are denied. It is stated that the promotion in senior scale of Indian Postal Services Group 'A' were made on adhoc and temporary basis as per exigencies of service and the officers who were eligible as per rules were temporarily promoted by the orders contained in Annexure No.3 to 10 to the writ petition. Rest of the contents of this para as stated are denied. It is denied that when the petitioner was posted at Moradabad no other officer was ready to work at Moradabad.

8. That the contents of para 7 of the writ petition as stated are denied. It is submitted that the petitioner could not be considered for promotion to senior scale of Indian Postal Service Group 'A' as his conduct was under enquiry in a vigilance case and disciplinary proceedings were contemplated against him and as such no alleged injustice was caused to the petitioner. The representation dated July 10, 1981 was considered but no reply was given as vigilance case was pending on July, 2, 1981.

9. That the contents of para 8 of the Writ Petition are not disputed.

10. That contents of para 9 of the writ petition as stated are denied. It is submitted that the petitioner was duly considered by the Departmental Promotion

Committee held in 1983. The assertion of the petitioner in this para that while promoting officers to junior Time Scale of Group 'A' the seniority of petitioner in Postal Superintendent service Group 'B' was ignored entailing discrimination against him is not correct. A disciplinary case was pending against the petitioner and as per existing instructions of the Government, the findings with respect to the petitioner were kept by the Departmental Promotion Committee in a sealed cover.

11. That the contents of para 10 of the writ petition as stated are denied. It is further submitted that promotion to junior Time Scale of Group 'A' from Postal Superintendent Service Group 'B' is made by selection on the basis of merit and seniority alone.

12. That the contents of para 11 of the writ petition as stated are denied. A disciplinary case was pending against the petitioner and as per Government instructions the findings with respect to the petitioner were kept by the Departmental Selection Committee in a sealed cover and as such no question of any show cause notice arises. The question of any hostile discrimination also does not arise in the case of the petitioner.

13. That the contents of para 12 of writ petition as stated are denied. It is further submitted that there is no discrimination as alleged by the petitioner and every Government servant has the right to be considered for promotion in his turn but he does not have any right to be promoted as promotion depends upon the suitability. In the case of the petitioner as the disciplinary proceedings were pending he was duly considered by

✓/13

✓/14

the Departmental Selection Committee and as such the question for discrimination does not arise.

14. That the contents of para 13 of the writ petition as stated are denied. It is further submitted that the orders contained in Director General, Posts and Telegraphs New Delhi dated, May 2, 1983 has been implemented.

15. That the contents of para 14 of the writ petition as stated are denied. It is further submitted that the promotion orders dated 6-10-79, 8-7-81, 14-7-81, 24-7-81, 7-8-1981, 1-12-81, 26-6-82 and 27-11-82 are valid. The promotion orders are neither arbitrary nor violative of Articles 14 and 16 of the Constitution of India.

16. That para 15 of the writ petition including grounds (1) to (6) in the writ petition are untenable. and hence denied for the reasons stated in paragraphs above mentioned. The prayer clause is denied and the petitioner is not entitled to any of the reliefs claimed. The writ petition has no force and therefore, deserves to be dismissed with costs.

Lucknow, dated:

November , 1986.

Deponent.

Verification.

I, the above named deponent do hereby verify that the contents of paras 1 to 14 of this counter affidavit are true to my own knowledge based on perusal of records and the contents of para 15 and 16 of this counter affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God.

Lucknow, dated:

November, 1986.

Deponent.

I Identify the deponent who has signed before me.

Advocate.

B/11

Solemnly affirmed before me on
at a.m./p.m. by sri B.C. Joshi, the deponent,
who is identified by sri
, Advocate, High Court, Lucknow.

I have satisfied myself by examining the
deponent that he understands the contents of this
affidavit which have been read over and explained
to him by me.

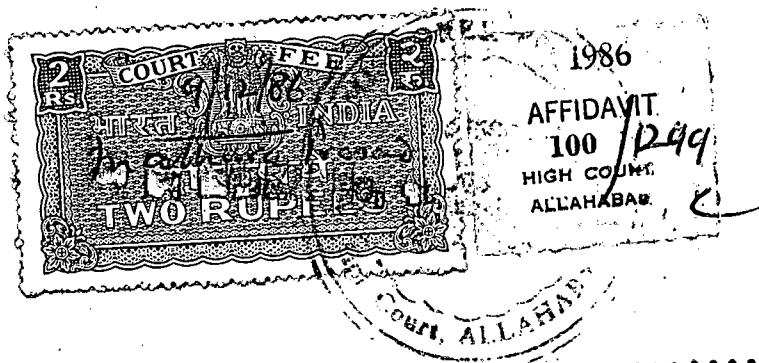
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P/G

Before the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench Lucknow.

Writ petition no. 3664 of 1983

C.M.Application No. of 1986.



Mathura Prasad

..... Petitioner.

Versus

Union of India and others

..... Respondents.

Affidavit

I, Mathura Prasad aged about 56 years, son of Sri Ram Gopal resident of 117/147 K Geeta Nagar, Kaka Deva, Kanpur, do hereby solemnly affirm on oath and state as under:-

1. That the deponent is the petitioner of the above noted writ petition and is fully conversant with the facts and circumstances of the case.
2. That the deponent had filed the above noted writ petition in which no orders have been passed, in view of the creation of the administrative tribunal under Act no.13 of 1985 all the writs of service matters are pending without any further proceedings.
3. That the deponent is on the verge of retirement on 31.5.88 and will be deprived off his all legitimate rights and claims, if the matter is not decided immediate.

In these circumstances the petitioner (deponent) as no

Mathura Prasad

order sheet
W.P. 3664-83

18-7-83

Hon. U.C.S. *✓*
Hon. K. Nath *✓*

✓ *✓*
✓ *✓*

list in the second week of
August 1983

sd. U.C.S.
sd. K. Nath
18-7-83

C.M. An No 7657 @ 83

18-7-83

Hon. U.C.S. *✓*
Hon. K. Nath *✓*

Put up along with the W.P.

sd. U.C.S.
sd. K. Nath
18-7-83

19-8-83

19-8-83 forward with
and 7657 w/83 for now

II week
of August

Go

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Hon. U.C.S. *✓*
Hon. K. Nath *✓*

19-9-83 - For now. Baul

11/12/86 Hon. U.C.S. *✓*
Hon. B. K. Nath *✓*

✓
11/11/86

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Before the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench Lucknow.

Writ petition no. 3664 of 1983.

Service Bench Matter.

BENCH COPY

Mathura
Mathur Prasad

..... Petitioner.

Versus

Union

Union of India and others

..... Respondents.

The humble petitioner, named above begs to submit as under:-

1. That the petitioner had filed the above noted writ petition in which no orders have been passed, in view of the creation of the administrative tribunal under Act no. 13 of 1985 all the writs of service matter s are pending without any further proceedings.
2. That the petitioner is on the verge of retirement on 31.5.88 and will be deprived off his all legitimate rights and claims, if the matter is not decided immediately. In these circumstances the petitioner as no other alternative but to withdraw the above noted writ petition and to file a fresh claim petition before the central administrative tribunal bench at Allahabad after withdrawing the above noted writ petition.

Wherefore, it is prayed that your lordship may be pleased to allow the petitioner to withdraw the above noted writ petition to enable the petitioner to file a fresh claim before the Central Administrative Tribunal at Allahabad.

Counsel for
Petitioner

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78

Before the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench Lucknow.

Writ petition no. 3664 of 1983

C.M. Application No. of 1986.

Mathura Prasad Petitioner.

Versus

Union of India and others Respondents.

Affidavit

I, Mathura Prasad aged about 56 years, son of Sri Ram Gopal resident of 117/147 K Geeta Nagar, Kaka Deva, Kanpur, do hereby solemnly affirm on oath and state as under:-

1. That the deponent is the petitioner of the above noted writ petition and is fully conversant with the facts and circumstances of the case.

2. That the deponent had filed the above noted writ petition in which no orders have been passed, in view of the creation of the administrative tribunal under Act no.13 of 1985 all the writs of service matters are pending without any further proceedings.

3. That the deponent is on the verge of retirement on 31.5.88 and be deprived off his all legitimate rights if the matter is not decided immediately. The petitioner (deponent)

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other alternative but to withdraw the above noted writ petition and to file a fresh claim petition before the central administrative tribunal bench at Allahabad after withdrawing the above noted writ petition.

Lucknow

Dated 9.12.86

Mathura Prasad
Deponent.

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge no part of this affidavit is false and nothing material has been concealed so help me God.

Lucknow

Dated 9.12.86

Mathura Prasad
Deponent.

I identify the deponent who has signed before me
who is personally known to me
advocate.

Solemnly affirmed before me on 9.12.86
at 11-15 a.m./p.m. by the deponent Mathura Prasad
who is identified by Shri R.P. Srivastava
Advocate High Court Bench Lucknow.

I have satisfied by my self by examining the deponent
that he understand the contents of this affidavit
which have been read and over explained by me.

Sd/- Chanchal Gupta
Seal of ~~High Court~~
Commissioner
High Court Allahabad
Lucknow
100 of 1299
Date

Mathura Prasad

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M/A

2.

other alternative but to withdraw the above noted writ petition and to file a fresh claim petition before the central administrative tribunal bench at Allahabad after withdrawing the above noted writ petition.

Lucknow

Dated 9.12.86

Mathura Prasad

Deponent.

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge no part of this affidavit is false and nothing material has been concealed so help me God.

Lucknow

Dated 9.12.86

Mathura Prasad

Deponent.

I identify the deponent who has signed before me,
✓ who is personally known to me ✓

M. Prasad
Advocate.

Solemnly affirmed before me on 9-12-86
at 11th a.m./p.m. by the deponent Mathura Prasad
who is identified by Shri R.P. Srivastava
Advocate High Court Bench Lucknow.

I have satisfied by my self by examining the deponent
that he understand the contents of this affidavit
which have been read and over explained by me.

CJ *RECORDED*
OATH COMMISSIONER

High Court Allahabad

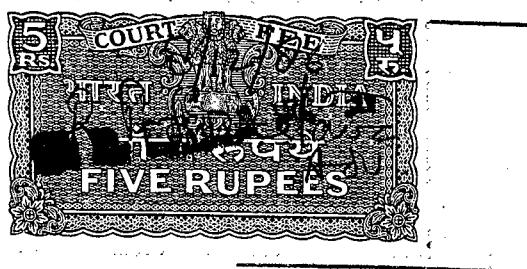
Lucknow Bench

100 of 1299
9-12-86

Mathura Prasad

ब अदालत मैमान Hon'ble High Court of Judicature at Allahabad महोदय
[वादी] अपीलान्ट Mr. Mathura Prasad

श्री —————
[रेस्पांडेन्ट]



वकालतनामा

Mathura Prasad

वादी (अपीलान्ट)

Union of India + Others.

बनाम
Word-Order No 3664 of 1983 सन्

प्रतिवादी (रेस्पांडेट)
पेशी की तातो १९ रु०

ऊपर लिखे मुकदमा में अपनी ओर से श्री R. P. Srivastava, Advocate

Loknayak-Charkha, Lucknow

वकील
महोदय
एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हुं और लिखे देता हुं इस मुकदमा में वकील महोदय स्ववं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कांगज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील मिगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हकारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गयी वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ भेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Mathura Prasad
हस्ताक्षर मध्यरापकाद

वादी (गवाह)

साक्षी (गवाह)

8/12/86

महोदय

सन् १९ रु०

Accept
R. P. Srivastava
Advocate
8/12/86

Nov 07/1987 2094

O/C

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

(H/A)

T.A. No.49 of 1987 (T)

(W.P.No.3664/83)

✓

Mathura Prasad Applicant.

Versus

Union of India & ors Respondents.

16-10-1989

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

Shri R.P. Srivastava, Counsel for petition urged that in view of the decision in O.A.No.54 of 1987 on 20-10-87, this petition be dismissed as not pressed. According to the petition is dismissed as not pressed ~~whether any order~~ ~~with any order~~ as to costs.

Sd/-

Sd/-

A.M.

J.M.

// True Copy //

rmr/

f Jnsb 11/18

11/18
J. M.
L.D. 1987

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKG/Jud/CB/1977

Dated the

29/8/89

T.A.No. of 49 1989 (T)

Madhura Prasad

APPLICANT'S

Versus

Union of India

RESPONDENT'S

(49) To Shri B. Datta, Advocacy Officer, P.M.C.
Maharashtra State, Bombay

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

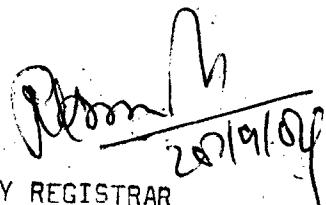
Unit Petition No. 3664/89 The Tribunal has fixed date of
of 198 16.10.1989 The hearing
of the Court of High Court of the matter.

arising out If no appearance is made
of Order dated 1/8/89 on your behalf by your some
passed by 1/8/89 one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
7 day of October 1989.

Dinesh/


DEPUTY REGISTRAR

(49) Shri L.V. Rao, Advocacy Officer, P.M.C.,
Tambaram, Madras 600017

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Y/8
39) *** Gandhi Bhawan, Opp. Residency
No. C.A.T./L.K.C./Jud/03/1989
Lucknow -

Dated the 29/7/89

T.A.No. of 49 1987 (T)

Madhavrao Prusad

APPLICANT'S

Versus

Union of India

RESPONDENT'S

Shri B. Rama Chandrakumar eto P.M.G.
Karnataka Circle, Bangalore

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 3664/83

of 198 High Court

of the Court of H.C.

arising out

of Order dated

passed by

The Tribunal has fixed date of
16/10/89 The hearing
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

9 day of 9 1989.

dinesh/

PLA-
28/9/89

DEPUTY REGISTRAR

28) Shri R. S. Tawde. Salai, eto P.M.G.,
Karnataka Circle, Bangalore

29) Shri R. Ganapathy eto P.M.G.,
Tamilnadu Circle, Madras

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/ 1983 Dated the : 20/10/84

T.A.No. of 45 1984 (T)

Mallura Parshad APPLICANT'S

Versus

Union of India RESPONDENT'S

To (u) Shri O.P. Bhojg, Go Post Master General
New Delhi

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1965 and registered in this Tribunal as above.

Writ Petition No. 3664/83

The Tribunal has fixed date of

of 1985 High Court

16.10.1984 The hearing
of the matter.

of the Court of Delhi

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

arising out

Order dated

passed by

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

9 day of 8 1984.

Witness/

PKR 20/10/84

DEPUTY REGISTRAR

Shri P. Unnikrishnan, Go Post Master General
Kerala Circle Trivandrum

Shri B. Datta Mowthy, Go Post Master General
Maharashtra Circle Mumbai.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW : Gandhi Bhawan, Opp. Residency
***** Lucknow
No. CAT/LKG/Jud/CB/ 1970 Dated the 28/9/89

T.A. No. of 49 1977(T)

Mathura Laxmi

AFFILIATE'S

Versus

Union of India

RESPONDENT'S

To (39) Shri. Mod Chaudhary, G/o Post master General,
Delhi Circle, Delhi

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 3664/83
of 1985
or the Court of High Court
Lko.

arising out
of Order dated
passed by

The Tribunal has fixed date of
16.10.1989. The hearing
of the matter.

If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

9 day of 8 1989

S. Dinesh/

REMR. (H)
28/9/89

(40) Shri P.A. Subramanian, G/o Post master General,
Tamilnadu Circle Madras.

(41) Shri Sant Lal, G/o Post master General
Delhi, Circle Delhi.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Candhi Bhawan, Opp. Residency
Lucknow - 2

No. CAT/LKG/PnC/2B/ 1943

and the

20/9/09

T: A_2NO_3 , 0° 49 1537 T,

Mathematics Research

APPLICANT'S

10585

Issues of Justice

RESPONDENT'S

(12) to Shri K. K. Singh, Sar, the way left. At Post offices like this.

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 10 of 1995 and registered in this Tribunal as above.

Writ Petition No. 664103
of 198 11th Oct

of the Court of 10

1975-07-10 01 1975

arising

4. Book dates _____

passed by

The Tribunal has fixed date of
16-10, 1989 The hearing
of the matter.

If the appearance is made
on your behalf by your son
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

3 day of 8 1989

Winesh/

~~RECORDED~~ ~~20191029~~

DEPUTY REGISTRAR

(13) Shri B. N. Chakraborty, 61 P.M.G., DEPUTY REGISTRAR.

Ma-han-za-shi-za a-zel-e. Bonabey

1) Shri M.L. Bhagat, etc P.M.G.
M.C. etc etc Member.

From : *(Signature)*

(25)

V.S. Kenge,
B 6 Vile Parle Prarthana
Co. op Housing Society Ltd,
Prarthana Samaj Road,
Vile Parle East,
Bombay 400057.

Dated : 12.10.89.

To :

The Deputy Registrar,
Central Administrative Tribunal
Allahabad Circuit Bench,
Lucknow, Gandhi Bhavan,
Opp. Residency, Lucknow.

Sub : TA No. 49 of 1987 (T)
Applicant : Mathuraprasad Opp.
Union of India.

Ref : Writ petition No. 3664/013 of High
court Lucknow transfer to CAT Lucknow.

Sir,

I have received the summons for my appearance
as Shri V.S. Kenge, O/O PMG Kerala Circle, Trivandrum.
It is summons received missent since I have never worked
in U.P. Circle and in no way I have any concern in this
case. *I have now retired from service*

This is for favour of your information.

Yours sincerely,

(Signature)
(V.S. Kenge)

Copy to :-

1. Shri B.P. Karanjkar, APMG (aff) *tra Circle, By 400001*
O/O Postmaster General, Maharashtra Circle, Mumbai 400001
The Summons received is returned herewith in original along
with the cover.

2. The Postmaster General, UP Circle, Lucknow.

Recd
27/10/82

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/1979

Dated the : 20/9/82

T.A.No. of 49 1982 (T)

Muktiya Prasad

APPLICANT'S

Versus

Union of India

RESPONDENT'S

To

Shri. T. V. Narayanan Swamy, P.T.C.
Vadodara.

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 3664/83

of 1983. High Court
of the Court of Lko.

arising out
of Order dated
passed by

The Tribunal has fixed date of
16/10/1982 The hearing
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

9 day of 9 1982.

dinesh/

Abdullah
20/9/82
DEPUTY REGISTRAR

भारतीय डाक विभाग
DEPARTMENT OF POSTS INDIA

(C/13)

पेतक
From

काशी नगर
प्रभुगढ़ी नगर

(A)

हमारे समव द्वारा
निम्न संदर्भ में
in reply
Please quote

देना वे
To The Dy Registrar
C.A.T Lucknow
(Accru. Bench)
दिनांक
Dated on 16-8-89

फॉर्म संख्या
No.

Alam Singh

विषय
SUBJECT

Subject - C.A.T Allahabad Case No. 32/87
Chhatri Dhasi Singh vs Union of India

Sir:

As per C.A.T Allahabad letter No.
C.A.T/All/39310 of 30/8/89 the above case was
transferred to C.A.T Lucknow Bench
wherein date of hearing was fixed
as 9-8-89 but it was informed in
the court on 9-8-89 that the file
has not yet been received from
Allahabad.

Sir, Krishna Chandra Saini Addl.
standing Counsel, Govt. of India, Allahabad
who is representing the case on our behalf
has requested that next date in the case
may be fixed as 4-9-89 when he will
be available at Lucknow.

It is therefore requested that next
date in the above case may kindly be
fixed as 4-9-89, if file has been received
from Allahabad, to enable our counsel
to attend the court.

Yours faithfully
Eam
22/8/22

Ag

9/13

Court fee remitted vide Notification No. M-1015/I-602(1)
Dated August 5, 1946 published in U.P. Gazette
Dated August 10, 1946, Part I, page 277.

Central Administrative Tribunal
IN THE ~~HIGH COURT JUDICATURE~~ AT ALLAHABAD.

..... No. 49 of 1987 (7)

District : _____

Mathura

Petitioner/
Appellant/
Applicant/

Union of India

Respondent/
Opposite Party

N B Singh

I, RAVI S. DHAVAN, Senior Standing Counsel for the
Government of India (except Income Tax and Railways) at the
~~High Court of Judicature~~ at Allahabad, appear on behalf of :

CAST

The Government of India/Union of India/Central Government
(except Income Tax and Railways) and

.....
.....
.....
.....

Resident(s)/Opposite Party (parties) Nos.....
who is/are the Petitioner/Appellant/Applicant/Respondent/
Opposite Party in the aforesaid case.

N B Singh
N B Singh

RAVI S. DHAVAN

Senior Standing Counsel
Government of India
High Court, Allahabad.

Dated: 4/5/87